

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 470 of 2023

Public Action Committee & Ors**Versus****State of Punjab & Ors****INDEX**

Sr. No.	Particulars	Page No.
1.	Reply of Punjab Pollution Control Board i.e., respondent no.4 in compliance of order dated 10.08.2023 of the Hon'ble Tribunal through Environmental Engineer, Regional Office, Amritsar	1-7
2.	<u>Annexure R-4/A</u> Copy of the report dated 29.09.2020 of team constituted by Chairman, Punjab Pollution Control Board.	8
3.	<u>Annexure R-4/B</u> Direction u/s 33- A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 issued vide letter no.3593 dated 27.11.2020.	9-11
4.	<u>Annexure R-4/C</u> Copy of Board's letter No. 1070 dated 07.05.2021 (Revocation of consents)	12-20
5.	<u>Annexure R-4/D</u> Directions issued to Punjab State Power Corporation Ltd. vide letter no. 1074-77 dated 07.05.2021	21
6.	<u>Annexure R-4/E</u> Direction of the Board for sealing of machinery of the industry issued vide letter no. 1249-50 dated 17.05.2021	22-23
7.	<u>Annexure R-4/F</u> Copy of the directions dated 06.08.2021 issued by the Board	24-29
8.	<u>Annexure R-4/G</u> Copy of the technical report dated 14.12.2021	30-37
9.	<u>Annexure R-4/H</u> Board's order dated 10.01.2022 to close down the industrial unit	38-42
10.	<u>Annexure R-4/I</u> Copy of the orders of Appellate Authority of the Board issued vide dated 21.02.2022	43-45
11.	<u>Annexure R-4/J</u> Directions to Punjab State Power Corporation Ltd. issued vide letter no. 1004-05 dated 04.04.2022 for temporary restoration of electric connection	46-47
12.	<u>Annexure R-4/K</u> Copy of letter dated 12.04.2022 written to Ministry of Environment, Government of India.	48-50

13	<u>Annexure R-4/L</u> Copy of the orders of Appellate Authority of the Board issued vide dated 06.05.2022	51-54
14	<u>Annexure R-4/M</u> Directions to Punjab State Power Corporation Ltd. issued vide letter no. 1988-89 dated 06.06.2022 for temporary restoration of electric connection for six months of the industry	55-57
15	<u>Annexure R-4/N</u> Copy of Board's letter No. 2243 dated 08.07.2022 (Revocation of consents)	58-59
16	<u>Annexure R-4/O</u> Directions to Punjab State Power Corporation Ltd. issued vide letter no. 2245-47 dated 08.07.2022 for disconnection of electric connection	60
17	<u>Annexure R-4/P</u> Copy of the orders of Appellate Authority of the Board issued vide dated 23.08.2022	61-66
18	<u>Annexure R-4/Q</u> Copy of instruction issued to Punjab State Power Corporation Ltd. vide letter no. 2802-04 dated 30.08.2022	67
19	<u>Annexure R-4/R</u> Copy of instructions issued by the Board vide letter no.3333-35 dated 12.10.2022 for sealing entire plant and machinery of the industry	68
20	<u>Annexure R-4/S</u> Copy of the orders of Appellate Authority of the Board issued vide dated 16.11.2022	69-75
21	<u>Annexure R-4/T</u> Copies of consent to operate granted to the industry under the Water Act, 1974 and the Air Act, 1981	76-90
22	<u>Annexure R-4/U</u> Directions for closure of the industry issued vide Board's letter No. 631 dated 09.03.2023	91-94
23	<u>Annexure R-4/V</u> Directions to Punjab State Power Corporation Ltd. issued vide letter no. 627-28 dated 09.03.2023 for disconnection of electric connection	95
24	<u>Annexure R-4/W</u> Copy of the visit report dated 11.04.2023	96-97
25	<u>Annexure R-4/X</u> Order for sealing of the industry vide letter No. 1365 dated 24.05.2023	98
26	<u>Annexure R-4/Y</u> Copy of request of the industry	99
27	<u>Annexure R-4/Z</u> Copy of the orders of Appellate Authority of the Board issued vide dated 31.05.2023	100-102
28	<u>Annexure R-4/AA</u> Copy of the visit report dated 08.06.2023	103

29	<u>Annexure R-4/AB</u> Copies of consent to operate granted to the industry under the Water Act, 1974 and the Air Act, 1981	104-115
----	---	---------

Date: 28-11-2023

Place: Amritsar


(Sukhdev Singh)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Amritsar
On behalf of respondent no.4

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW
DELHI**

Original Application No. 470/2023

Public Action Committee & Ors

Applicant(s)

Versus

State of Punjab & Ors

Respondent(s)

Reply of Punjab Pollution Control Board i.e. respondent no.4 in compliance of order dated 10.08.2023 of the Hon'ble Tribunal through Environmental Engineer, Regional Office, Amritsar

Respectfully Showeth;

- 1) That the applicants Public Action Committee and others have filed the present case before the Hon'ble National Green Tribunal, New Delhi alleging that the industry namely M/s Amar Colour Chem India, 26, Focal Point, Amritsar is running on ZLD but has been damaging the environment by releasing toxic gases, fugitive fumes in ambient air as well as discharging harmful effluents in the domestic sewer illegally and in a very unscientific way, resulting in serious health related problems for residents, for workers of factory and public at large.

After consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 10.8.2023 in the case thereby constituting a Joint Committee consisting of one representative of State Pollution Control Board, one representative of Central Pollution Control Board and one representative of Collector / DM, Amritsar with a direction to submit Factual and Action Taken Report. The State Pollution Control Board was nominated nodal agency for coordination and compliance. At the same time notices were issued to respondent no. 2 (Deputy Commissioner, Amritsar), respondent no.4 (Senior Environmental Engineer, Zonal Office, Amritsar) and respondent no.5 (Amar Colour Chem India) to submit their reply.



- 2) The present reply is being filed by Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar on behalf of respondent no.4 and the reply may kindly be read in the following paragraphs.
- 3) That briefly stated that M/s Amar Color Chem India is a small-scale red category industrial unit located in approved industrial zone i.e. Focal Point since 1997 (Plot No.26, Focal Point, Mehta Road) of Amritsar. The industrial unit deals in the manufacture of basic dyes, glycerine, benzaldehyde and dyes methyl aniline using oil green, oil yellow and other chemicals like ortho toluidine, mono chlorobenzene and acids as raw materials. The industry has obtained consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from the Board which was valid upto 30.06.2020 with certain terms and conditions. The consents were further renewed on temporary basis as per details given in the following paragraphs.
- 4) That a complaint against the industrial unit regarding emission of fumes and untreated effluents was received in the Board and accordingly notices were issued to the industrial unit under the Water Act, 1974 and the Air Act, 1981. In reference to the complaints, the unit was visited by Sub Divisional Magistrate (SDM)-2 Amritsar; General Manager, District Industries Centre (GMDIC) Amritsar; Professor of Department of Textile Technology, NIT, Jalandhar; Professor of Department of Chemistry, Guru Nanak Dev University (GNDU) Amritsar and Environmental Engineer, Amritsar on 29.09.2020. According to the report of the team the industry was not operating at full capacity, although yellow paint was scattered throughout the factory. A copy of the report is enclosed herewith as **Annexure R-4/A**. Keeping in view the violations, the Board vide letter No. 3593 dated 27.11.2020 has issued directions to close down the industry. A copy of letter no.3593 dated 27.11.2022 is enclosed herewith as **Annexure R-4/B**. In compliance of the directions issued vide letter no. 3595- 98 the PSPCL authorities had disconnect the electric connection of the industry vide order No. 100011919203 dated 16.12.2020.
- 5) That keeping in view the request given by the industry and its compliance, the Board extended the period of consent till 31.05.2021 and issued directions to Punjab State Power Corporation Ltd authorities for temporary restoration of the electric connection of the industry till 31.05.2021. But due to non-compliance of the decisions of hearing by the unit, the consent issued by the Board to the industry was revoked vide Board's letter No. 1070 dated 07.05.2021, a copy of which is enclosed herewith as **Annexure R-4/C**. The Board had issued further directions vide letter No. 1074-77 dated 07.05.2021 to the Punjab State Power Corporation Limited to disconnect the power connection of the industry. A copy of



letter no. 1074-77 dated 07.05.2021 is enclosed as **Annexure R-4/D**. After receiving a complaint against the industry again, the Board issued directions to seal the water and air polluting machinery and D.G set vide letter no. 1249-50 dated 17.05.2021, a copy of which is enclosed herewith as **Annexure R-4/E**. The machinery of the industry was sealed in the presence of the Sh. Rohit Handa (Partner of the firm) by the officer of the Board.

- 6) Thereafter, keeping in view the progress report and request submitted by the industry and as per decision taken in the hearing held on 06.08.2021 before the Chairman of the Board, the consent to the industry was granted upto 16.11.2021 and directions were also issued to Punjab State Power Corporation Limited to temporary restore the electric connection of the industry till 16.11.2021 after obtaining a bank guarantee of Rs. 10 Lakh. A copy of the direction is enclosed as **Annexure R-4/F**.

According to the decision taken during the hearing, a technical team was formed under the chairmanship of Dr. Varinder Kaur, Department of Chemistry, Guru Nanak Dev University, Amritsar to conduct technical audit of the industry. The technical team after visiting the industry on 13.10.2021, submitted its report on 14.12.2021 to the Board and a copy of the report is enclosed as **Annexure R-4/G**. According to the report, the effluent treatment plant installed by the industry was not functional and adequate arrangements were not made to control air pollution. Based on the report of technical team, the Board issued orders to close down the industrial unit on 10.01.2022, a copy of which is enclosed as **Annexure R-4/H**.

- 7) The industry filed an appeal before the Appellate Authority against the orders of the board dated 10.01.2022 and stated that all deficiencies have been removed. After hearing the both parties, the Appellate Authority vide order dated 21.02.2022 granted permission to operate the industry subject to certain conditions and the Board was asked to obtain a report from the Ministry of Environment and Forests, Government of India regarding dyes being used by the industry. The industry was directed to rectify all the deficiencies within a month and the Board was directed to submit report after visit. The Board was also directed to take action against the industry on receipt of any complaint. A copy of the order dated 21.02.2022 of the Appellate Authority is enclosed as **Annexure R-4/I**.

The Board vide letter No. 1004-05 dated 04.04.2022 issued directions to Punjab State Power Corporation Limited for restoration of electric connection of the industry on temporary basis for 01 month and a copy of letter no. 1004-05 dated 04.04.2022 is enclosed as **Annexure R-4/J**. The Board had written a letter dated 12.04.2022 to the Government of India, Ministry of Environment seeking



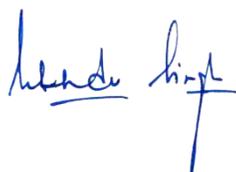
information regarding the dyes, but no response to the letter was received from the Government of India. A copy of letter dated 12.04.2022 is enclosed as **Annexure R-4/K**.

During the hearing on 06.05.2022, the industrial unit presented the information obtained under the Right to Information Act from the Ministry of Environment and Forests, Government of India before the Appellate Authority according to which Auramine Yellow and Malachite Green are not banned in India. After hearing the case, the Appellate Authority vide order dated 06.05.2022 granted permission to operate the industry subject to certain conditions and the Board was also directed to seek a response from the Ministry of Environment and Forests, Government of India. A copy of the order dated 06.05.2022 of the Appellate Authority is enclosed as **Annexure R-4/L**. The Board vide letter No. 1988-89 dated 16.06.2022 asked the Punjab State Power Corporation Limited to temporarily restore the power connection of the industry for 06 months up to 31.12.2022 and extended the consent of the industry up to 30.11.2022. A copy of letter no. 1988-89 dated 06.06.2022 is enclosed as **Annexure R-4/M**.

- 8) That further, it is submitted that in reference to the complaint received telephonically on 21.06.2022 against the industry, the industry was inspected on the same day, samples of colored water were taken but the owner of the unit closed the main gate of the industry after taking away the sample. The consent granted to the industry was revoked by the Board vide letter No. 2243 dated 08.07.2022, a copy of which is enclosed as **Annexure R-4/N** and the Punjab State Power Corporation Limited was directed to disconnection of electric connection of the industry vide letter No. 2245-47 dated 08.07.2022. A copy of letter no. 2245-47 dated 08.07.2022 is enclosed as **Annexure R-4/O**.

The industry again filed an appeal before the Appellate Authority against Board's orders dated 08.07.2022. Taking serious note of the process of snatching of samples, the Appellate Authority vide order dated 23.08.2022 dismissed the appeal of the industry and a copy of the order dated 23.08.2022 is enclosed as **Annexure R-4/P**. The Board issued letter No. 2802-04 dated 30.08.2022 and instructed the officials of PSPCL to follow the directions issued by the Board dated 08.07.2022. A copy of letter no. 2802-04 dated 30.08.2022 is enclosed as **Annexure R-4/Q**.

- 9) That it is pertinent to mention here that the industrial unit had obtained stay orders from a Court in Amritsar regarding the dispute of bill payment with Punjab State Power Corporation Ltd (PSPCL), as such, the power connection of the industrial unit was not disconnected by PSPCL. Considering the regular complaints, the Board vide letter No. 3333-35 dated 12.10.2022 issued instructions to seal the plant and



machinery with DG set of industry. A copy of letter no.3333-35 dated 12.10.2022 is enclosed as **Annexure R-4/R**.

On 28.10.2022, the machinery of the industry was sealed by the officers of the Board along with the officials of Gujarat Gas Limited and police staff in the presence of the representatives of the industrial unit. Apart from this, Environmental Compensation amounting to Rs. 837500/- was also imposed on the industry for not complying with the directions of the Board.

- 10) That the industry filed an appeal before the appellate authority to set aside the orders dated 12.10.2022 and dated 14.10.2022 issued by the board and stated that they have spent a lot of money to set up an industrial unit which is providing employment to the people and also paying taxes to the government. They have been working for the last 25 years but false complaints are being registered against them and they are not being allowed to work. The Appellate Authority after perusing the entire record of the case and hearing both the parties, disposed of the appeal of the industrial unit vide order dated 16.11.2022 whereby conditions were imposed for the running of the industry and to install air pollution devices on all the industrial vessels and to make adequate arrangements. A time period of six-month was granted to the industry to make compliance. The industry was also directed to obey and follow all the instructions of the board. A copy of the order dated 16.11.2022 of the Appellate Authority is enclosed as **Annexure R-4/S**. Subsequently, the Board granted consents to operate under the Water Act, 1974 and the Air Act, 1981 till 23.05.2023 to the industry, the copies of which are enclosed as **Annexure R-4/T**.
- 11) That further it is submitted that the officer of the Board visited the industry on 03.01.2023, and found that the industry was violating of the conditions of consent granted under the Water Act, 1974 and the Air Act, 1981. Accordingly, directions for closure of the industry were issued vide Board's letter No. 631 dated 09.03.2023, a copy of which is enclosed as **Annexure R-4/U**. Directions were issued to the officials of Punjab State Power Corporation Limited vide Board's letter No. 627-628 dated 09.03.2023, to disconnect the power supply available to the industry. A copy of letter no. 627-28 dated 09.03.2023 is enclosed as **Annexure R-4/V**.

Thereafter, the Board has formed a team of three officers with direction to submit report. The team gave its report after visiting the industrial unit on 11.04.2022. During the team's visit, the industry was not operational but violations were still being committed by the industry. A copy of the report dated 11.04.2023 is enclosed as **Annexure R-4/W**. The industry again applied for obtaining the Consent to Operate of the Board under the Water Act, 1974 and Air



Act, 1981 on 16.03.2023 and 31.03.2023 but on both the occasions the consent applications were returned to the industrial unit being incomplete.

- 12) That further it was observed that the industry has failed to comply with the orders dated 16.11.2022 of the Appellate Authority and the directions of the Board and was operating its reaction tanks without connecting all the vessels with air pollution control devices, hence Bank guarantee amounting to Rs.10 lakh deposited by the industry was en-cashed by the Board. The Board issued further order for sealing of the industry vide letter No. 1365 dated 24.05.2023, a copy of which is enclosed as **Annexure R-4/X**. However, on 24.05.2023 during the visit of team of the regional office, the representative of the industry submitted a request that huge quantity of raw material is present in the process and requested not to seal the plant and machinery at the moment. Therefore, the action for sealing of machines could not be carried out. The request of the industry is enclosed as **Annexure R-4/Y**.

The industry again filed appeal before the Appellate Authority seeking permission to operate the industry and claimed that the industry applied for the consent of the Board but each time the consent was denied without any hearing. The Appellate Authority vide order dated 31.05.2023 disposed of the appeal with direction to the industry to apply for fresh consent to operate under the Water Act, 1974 and the Air Act, 1981 within 15 days and the Board was directed to decide the application of the industry on merits. A copy of the order dated 31.05.2023 of the Appellate Authority is enclosed as **Annexure R-4/Z**.

The industrial unit had applied for obtaining the consent to operate of the Board under the Water Act, 1974 and the Air Act, 1981. In order to verify the present status of the industrial unit, the officers of the Board visited the industrial unit on 08.06.2023 and observed that the industrial unit has carried out works to remove the defects and to prevent pollution. Report dated 08.06.2023 of the Board officer is enclosed as **Annexure R-4/AA**.

Keeping in view the remedial and corrective measures taken by the industry, the Board granted consents to operate to the industry under the Water Act, 1974 and the Air Act, 1981 till 31.12.2023 with special conditions that the industry shall conduct an environmental audit at its own expense within 3 months from IIT, Delhi regarding installation of effluent treatment plants and air pollution devices. A copy of the approval is enclosed as **Annexure R-4/AB**.

- 13) That it is relevant to mention here that the Hon'ble National Green Tribunal was also pleased to constitute a Joint Committee consisting of one representative of State Pollution Control Board, one representative of Central Pollution Control Board



and one representative of Collector / DM, Amritsar vide order dated 10.8.2023 passed in the present case with a direction to submit Factual and Action Taken Report. The State Pollution Control Board was nominated nodal agency for coordination and compliance. The Joint Committee comprising of Sh. Nikas Kumar, IAS, SDM, Amritsar-II; Sh. J P Meena, Scientist-D, CPCB and Er. Sukhdev Singh, EE, PPCB, RO, Amritsar had visited the unit of M/s Amar Colour Chem India, Plot No. 26, Focal Point, Amritsar on 20.10.2023 and prepared the report. The Joint Committee report has been separately submitted by the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar in compliance to order dated 10.8.2023 for kind perusal and consideration of this Hon'ble Tribunal. The Board is taking action on the recommendations of the Joint Committee.

The reply of Punjab Pollution Control Board is submitted for kind consideration of the Hon'ble National Green Tribunal.

Submitted by



(Sukhdev Singh)

Environmental Engineer

Punjab Pollution Control Board

Regional Office, Amritsar

On behalf of respondent no.4

Date: 28-11-2023

Place: Amritsar

Annexure R-4/A



A.E.E-3

FR

117

30/9

please

30/9

The team constituted by Chairman, PPCB, Head office, Patiala consisting of

1. Sh. Shivraj Singh Bal, SDM-2, Amritsar
2. Sh. Balwinder Pal Singh Walia, G.M.DIC, Mehta Road, Amritsar
3. Dr. J.N. Chakraborty, Professor, Department of Textile Technology, NIT, PO. REC, Jalandhar
4. Dr Sachin Kumar, Professor, Department of chemistry, GNDU, Amritsar
5. Sh. Harpal Singh, Environmental Engineer, PPCB, Regional office, Amritsar

Visited M/s Amar Colour Chem India, Plot No. 26, Focal point, Amritsar on 29/09/2020 at 12.30 Pm onwards. During visit the said team observed the following:

1. The factory was not working in full strength and even a single reactor was not functioning.
2. No fumes and smoke was noticed due to non functioning of boiler and reactors.
3. No safety and health measures were taken for workers. Worker engaged in packing of dye were also colored in yellow color which is not good for health.
4. Whole factory was spilled with yellow colored dye.
5. Some of the chemicals used during manufacturing have ill-effect on human health, such as genotoxic, teratogenic and carcinogenic in nature.
6. Mill owner was not cooperative; he was not giving us the record of procured materials and sold materials, i.e raw material used and final product, rather telling to go to registered office to collect those records.
7. Mill owner informed us about zero discharge but actually discharging some polluted liquor.
8. Despite prior information about the visit, the industry was not functioning fully not allowing the team to evaluate to the maximum extent.

This is for your kind information and necessary action, please.

Dr. Sachin Kumar
29/09/2020

(Professor, GNDU Amritsar)

Dr. J.N Chakraborty
29/9/2020

(Professor, NIT jalandhar)

Sh. Shivraj Singh Bal, 29/9/20
(SDM-2, Amritsar)

Sh. Harpal Singh,
(Environmental Engineer, PPCB,
Regional office, Amritsar)

Sh. Balwinder Pal Singh Walia,
(G.M.DIC, Mehta Road, Amritsar)

118



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420

Website:- www.ppcb.gov.in

email:- seezoasr@yahoo.com

No.
To

Regd.

Date:

M/s Amar Colour Chem India,
26, Focal Point,
Amritsar.

Subject: Directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 (13163326).

Whereas, it is obligatory part of the institute to obtain the consent to establish (NOC) u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 before the establishment/expansion of the unit.

And whereas, it is obligatory part of the industry to obtain the consent of the Board to operate an industrial plant u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharging of effluent/emissions from its industrial premises.

And whereas, it is mandatory on the part of industry to provide adequate and appropriate pollution control facilities to bring down the concentration of various pollutants in its effluent/emission within the permissible limits prescribed by the Board.

And whereas, A complaint was received against the industry. The industry was visited by team comprising of officers of Regional Office and officers of Municipal Corporation, Amritsar on 05/02/2020. The processing sheds of the industry were found locked. However, the noise from these sheds was reflecting that the machinery / equipments seems being operated in these sheds. The representative of the industry denied to show the process being operated in the industry. ETP installed by the industry was not in operation. Representative of the industry informed that they are not operating their unit, therefore ETP was not in operation. During visit, pipeline / channel and manhole of the industry leading to MC Sewer was inspected and coloured effluent was found discharging into the M.C. sewer. Effluent samples were collected by the team from the manhole of the industry which leads to M.C. sewer.

And whereas, further, the erection / installation work of some machinery was in process within its premises which reflects that expansion of the industry was under process. Further as per the analysis report of trade effluent samples, the concentration of various parameters are found beyond the limit prescribed by the Board.

And whereas, Proceedings of the personal hearing before the Chairman of the Board on 09/07/2020 in reference to Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 and Show cause notice for revocation of CTO's under the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 was issued vide Zonal Office, Amritsar vide letter endst. No. 2360 dated 13/08/2020, wherein it was decided that the constituted team shall visit the industry when it is in operation and also interact with the complainants to know the grievances.

And whereas, thereafter, the team consisting of Sh. Shivraj Singh Bal, SDM-2, Amritsar, Sh. Balwinder Pal Singh Walia, G.M.DIC, Mehta Road, Amritsar, Dr. J.N. Chakraborty, Professor, Department of Textile Technology, NIT, PO. REC, Jalandhar, Dr Sachin Kumar, Professor, Department of chemistry, GNDU, Amritsar and Sh. Harpal Singh, Environmental Engineer, PPCB, Regional Office, Amritsar contacted the complainant and visited the industry on 29/09/2020.

And whereas, complainant has attended Regional Office Amritsar and briefed about his grievances and handed over written representation along with possible resolutions to the team.

And whereas, during visit, the said team observed the as under:-

1. The factory was not working in full strength and even a single reactor was not functioning.
2. No fumes and smoke was noticed due to non functioning of boiler and reactors.
3. No safety and health measures were taken for workers. Worker engaged in packing of dye were also colored in yellow color which is not good for health.
4. Whole factory was spilled with yellow colored dye.
5. Some of the chemicals used during manufacturing have ill-effect on human health, such as genotoxic, teratogenic and carcinogenic in nature.
6. Mill owner was not cooperative; he was not giving us the record of procured materials and sold materials, i.e. raw material used and final product, rather telling to go to registered office to collect those records.
7. Mill owner informed us about zero discharge but actually discharging some polluted liquor.
8. Despite prior information about the visit, the industry was not functioning fully not allowing the team to evaluate to the maximum extent.

And whereas, the Environmental Engineer Regional Office further reported that the industry is not cooperating to show its process, complaints have been received against the industry and industry operating its unit without the valid consents of the Board and violating the various provisions of Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the matter has been considered by the Competent Authority and decided to issue the directions u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 for the closure of the industry.

Now, therefore, Punjab Pollution Control Board, in exercise of the power conferred upon the Board u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 & u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 having been fully satisfied that it is a fit case to issue directions and here by, direct as follows:-

1. That the industry will stop operating an Industrial Plant & stop forthwith discharging any emissions/effluent from its industrial premises into atmosphere.
2. That industry shall not restart any process/plant unless all necessary air pollution control measures are taken and concentration of various pollutants conforms to the emissions/effluent standards laid down by the Board.
3. That the industry shall not restart discharging air pollutants until it obtains the consent of the Board to operate an Industrial Plant refused u/s 21 of the (Prevention & Control of Pollution) Act, 1981 as amended in 1987 u/s 25/2 of the Water (Prevention & Control of Pollution) Act 1974.
4. That Punjab State Power Corporation Ltd. will disconnect the supply of electricity available to industry.

In case of the failure to comply with the above directions, you are liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 & as amended in 1988 and u/s 37(1) of the Air (Prevention & control of Pollution) Act, 1981 as amended in 1987.

This issues with the approval of Chairman of the Board.



A.E.E.-3

ਲਗੀ ਤਮ

Handwritten signature

Endst. No. 3594

3594

ਕਾਰ: ਦਿੱਲੀ

Senior Environmental Engineer
For and on behalf of the PPCB
Dated 27/11/2020

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, Amritsar for information and necessary action. He is directed to submit the compliance within 07-days.

Handwritten signature
Senior Environmental Engineer
For and on behalf of the PPCB



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar
 Tele Fax:- 0183-2581420 Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com

No.

Regd.

Date:

To

1. The Chief Engineer (Border Range),
Punjab State Power Corporation Ltd,
Amritsar.
2. The Superintending Engineer (Distribution),
Punjab State Power Corporation Limited,
Amritsar.

Sub:

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 - M/s Amar Colour Chem India, 26, Focal Point, Amritsar.

In reference to above, it is intimated that the Competent Authority has decided to disconnect the supply of electricity available to the premises of subject cited industry.

You are, therefore, directed u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to comply with the following direction:-

"That the authorities concerned shall disconnect the electric connection of the industry with immediate effect and not to restore the same without prior permission of Punjab Pollution Control Board."

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981.



A.C. A.E.E. -3
 ਨਵੀਂ ਡਾਕ,
 12/1/20
 ਵਾਤਾ: ਦਿੱਲੀ: 27/11

sdh
 Senior Environmental Engineer
 For and on behalf of Chief Env. Engineer

Endst. No. 5597Dated. 27/11/2020

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar for information and necessary action. **He is directed to submit the compliance report of above said directions, within 07-days.**

[Signature]
 Senior Environmental Engineer
 For and on behalf of Chief Env. Engineer

Endst. No. _____

Dated. _____

A copy of the above is forwarded to M/s Amar Colour Chem India, 26, Focal Point, Amritsar for information.

sdh
 Senior Environmental Engineer
 For and on behalf of Chief Env. Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420

Website:- www.ppcb.gov.in

email:- seezoasr@yahoo.com

No.....

Dated.....

To
M/s Amar Colour Chem India,
Plot No. 26, Focal Point,
Amritsar.

Sub: **Revocation of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act 1974.**

Whereas it is obligatory on the part of industry to obtain the 'consent to operate' of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act 1981, for discharge of effluent/emission from its premises and to operate an outlet.

And whereas, it is mandatory on the part of industry to install proper and adequate Water & Air Pollution Control Device so that the concentration of various pollutants conforms to the effluent/ emission standards prescribed by the Board.

And whereas, the Hon'ble Supreme Court of India, New Delhi, while considering CWP No. 375 of 2012 titled as Paryavaran Suraksha Samiti and Others Versus Union of India and Ors has passed its order dated 22.02.2017, deciding as under:-

1. All the industries are required to setup Effluent Treatment Plant (ETP)/ Common Effluent Treatment Plant (CETP)/Sewage Treatment Plant (STP) and make the
2. functional within the prescribed time limit of 3 months.
3. The State Pollution Control Board's are required to carry out inspection to ensure the compliance of the directions of the Hon'ble Supreme Court of India.
4. The industrial units, which have not been able to make their ETPs fully operational within the notice period shall be restrained from any further industrial activity.
5. The Punjab Pollution Control Board should initiate the action against the defaulting industries.

And whereas, the Punjab Pollution Control Board in compliance to the above said orders passed by Hon'ble Supreme Court of India, New Delhi, has given Public notice through a common advertisement in various newspapers on 17.03.2017 and subsequently final notice on 18.05.2017 to apprise the industries about the order passed by the Apex Court of India. A time of 3 months was given through the said notice to make the effluent treatment plant fully functional i.e. by 21.05.2017.

Earlier, the industry was afforded an opportunity of personal hearing before the Chairman of the Board on 09/07/2020, wherein after hearing the officers of the Board and representatives of the industry, the worthy Chairman of the Board decided that:-

1. A team of the following officers is constituted :-
 - a) The representative of the Distt. Administration, Amritsar.
 - b) The representative of Distt. Industries Center, (DIC) Amritsar.
 - c) Two experts from an Educational Institution of repute in the field of manufacturing dyes and chemical separately.
 - d) Environmental Engineer, Regional Office, Amritsar.
2. The team shall do the complete analysis of the processes being carried out by the industry w.r.t. water and air pollution & submit report along with their findings by suggesting pollution control measures to be adopted by the industry.
3. Team shall also interact with the complainants and visit the surrounding area of the industry to know the grievances of the complainants.
4. Team shall visit the industry when it is in operation and if the industry does not allow to monitor the industry then police help may be taken and submit complete report with their findings / recommendations within 10-days.
5. Regional Office shall coordinate the team members and get the compliance of above said decisions within stipulate period.

It is added that the directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 has been issued to the PSPCL Authorities vide Board's letter no. 3595-96 dated 27/11/2020 to disconnect the electric connection of the industry with immediate effect and not to restore the same without prior permission of Board.

further intimated that the subject cited industry applied for obtaining consents to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. The industry submitted the copy of Disconnection Order issued by PSPCL Authority (copy attached) and also submitted proposal and undertaking, which is as under:-

- The industry has installed adequate effluent treatment plant comprising of all the chemical dosing systems and filtration system.
- The industry has also proposed to convert wood fired baby boiler to CNG fired baby boiler.
- The industry has provided suction hood with scrubbing systems through which the emissions are sucked and passed through water tanks in which caustic soda is mixed to absorb the gases.
- We use basic dyes and we don't manufacture any AZO dyes. Further, we don't agree with the observations of the high level team who visited our factory in September this year because we don't use any dyes which cause ill effect to the human being. We assure the department that while processing these dyes there will be no harm to any of the workers/staff because of manufacturing of our product.

Accordingly, consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were granted to the industry for a period up to 28.02.2021 along with the directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 for restoration of electric connection of the industry temporarily up to 28.02.2021 vide Board's order no. 3922-23 dated 31/12/2020 with direction to the industry that :-

1. The industry shall neither discharge any untreated trade effluent into M.C. Sewer nor shall emit any untreated air emissions in the ambient air.
2. The industry shall get its proposals of control of water & air pollution audited from Deptt. of Environment & Bio-Technology, GNDU, Amritsar within 15 days. The industry shall also submit the material balance statement as per manufacturing process involved duly verified from GNDU and shall also submit a certification from GNDU for using of eco-friendly raw materials and manufacturing of eco friendly dyes within 15 days i.e. up to 15/01/2021.
3. Based on the report of GNDU, if up-gradation is required in the pollution control system, the industry shall do the same by 31/01/2021 and report to the Board by 31/01/2021.
4. The industry shall stop using wood and any other fuel and start using PNG as per the MOU signed with the GSPL by 31/01/2021.

And whereas, along with the release of electric connection, the Competent Authority of the Board decided to constitute a committee of following officers to check the commitments made by the industry during its request for release of electric connection:-

1. Sh. Harbir Singh, Senior Environmental Engineer.
2. Sh. Manohar Lal Chohan, Environmental Engineer.
3. Sh. Rajesh Kumar, AEE.
4. Sh. Sandeep Gupta, ASO, Zonal Lab Jalandhar.
5. Sh. Harpal Singh, Environmental Engineer, Regional Office, Amritsar (to assist the team).

And whereas, Sh. Harbir Singh, Senior Environmental Engineer Zonal Office Jalandhar has submitted its report vide no. 1207 dated 10/03/2021 wherein it is reported as under:-

(A) The visited the industry on 10/02/2021 team of following officers of the Board.

- (1) Er. Harbir Singh, SEE (Zonal office, Jalandhar/ Amritsar)
- (2) Er. Manohar Lal Chohan, EE (Zonal office, Amritsar)
- (3) Er. Harpal Singh, EE (Regional office, Amritsar)
- (4) Er. Sukhdev Singh, AEE (Regional office, Amritsar)
- (5) Er. Rajesh Kumar, AEE (Regional office, Amritsar)
- (6) Sh. Sandeep Gupta, ASO (Zonal Lab, Jalandhar)
- (7) Sh. Harpreet Singh, JSO (Zonal Lab, Jalandhar)

(B) The team also visited the complainant industry and enquired about the grievances of complainant. During visit Sh. Devinderpal Singh, complainant and workers working in the industry of complainant informed that they are facing problem of breathing & eye irritation due to operation of M/s Amar Colour Chem. The complainant also informed that the industry has made expansion around 06-months back adjoining to the wall of complainant. The emissions of the industry are carcinogenic in the nature as evident from previous visits and demanded testing. The complainant also informed about the list of products being manufactured by the industry from the website of M/s Amar Colour Chem. (Copy of visit report is enclosed as per Annexure-A). An Ambient Air Quality Monitoring samples was collected from Roof of the complainant industry.

(C) **Observations During the visit:-**

The industry is dye & dye intermediate manufacturing industry and is covered under the 17 categories of industries as notified by CPCB & MoEF, Govt. of India. The industry is engaged in manufacturing of mainly two types of dyes namely Auramine Yellow and Melachite Green and on the day of visit the manufacturing of Auramine yellow dye process was in operation & the manufacturing of melachite green was not in operation. Following are the manufacturing process enclosed in the manufactures of dyes.

a) Manufacturing process for Auramine yellow dye :-

R.M → Condensation → Filtration → Isolations & Condensation → Dumping → Filtration → Isolation → Filtration in filter press & centrifuge → Wet cake crusher → Spin flash dryer → Ready product.

b) Manufacturing process for Melachite Green dye is as below:

R.M. Mixing & Reactions of Chemicals in Reactors → Addition of Water+Sodium Sulphuric in Reactors → Addition of Oxadic Acid & Helium & H₂SO₄ → Crystallizers → Centrifuge → Dryer → Ready Product.

c) Major Observations during the visit to the industry are as below (copy of visit report as Annexure B):-

- (1) The raw material drums of 200 ltr. capacity were found stored in large number in the passage of industry and during the raw material handling various spillages were observed and lot of yellow coloured effluent was found being discharged untreated into the M.C. sewer exactly outside the entrance gate, the effluent samples was collected and another sample of effluent was collected from the drain leading to the M.C. sewer inside the gate near the passage of the industry and were send to Punjab Biotechnology Incubator (PBTI) Lab, Mohali for analysis.
- (2) The industry is engaged in multi stage batch operation process which emits lot of process emission from chemical reactions in the rector as almost all the reactors are open from top.
- (3) The coloured waste water is discharged from various manufacturing process and the industry has provided 02-no. underground storage tanks for the collection of effluent arising from the manufacturing of both products followed by 02 no. Reaction cum settling tank further leading to another settling tank, storage sump, and filters which as per the industry it is treatment plant for effluent but the physical condition of ETP shows that it is not in operational condition so no effluent sample of any treated effluent was collected.
- (4) The industry has installed 01-no. Baby boiler having stack height below roof level. The industry is also having 01-no. pet coke fired thermopac of capacity 600 U with only cyclone as APCD further attached with stack but no sampling arrangement was provided. The industry has not provided 2 stage lime scrubber as required to be installed as APCD, where Pet Coke is used as fuel.
- (5) The industry has made agreement with GSPL for supply of PNG for conversion of fuel i.e. Pet coke to PNG, but the same has-not be put in use by the industry.
- (6) The industry has provided scrubber and cyclone followed by bag filter to contain emissions arising from Auromine dye manufacturing section but the stack height provided was neither adequate nor any sample arrangements has been provided.
- (7) It was also observed that the industry has installed some of the plant & machinery along the common boundary wall of the complainants factory and some new plant & machinery is also under installation alongwith the industries & Industrial shed, which clearly indicates that the industry is doing expansion of the plant without obtaining NOC/ Consent to Establish (NOC)/ consent to operate of the Punjab Pollution Control Board under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and also without the approval from Director of Factories under The Factories Act, 1948.
- (8) The industry could not show the compliance of various provisions of Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 with regard to storage & disposal of hazardous waste generated from various manufacturing process, empty containers of raw material & ETP sludge etc.
- (9) The house keeping in whole of the industry was in very poor shape.

(D) The analysis of effluent & Ambient Air is sample collected by the team as under:-

- (1) The 2 no. effluent samples collected during the visit and as per the analysis done by Punjab Biotechnology Incubator (PBTI) Lab, Mohali following are the results. (Copy enclosed as per Annexure).

Sr. No.	Parameters	Results-I (mg/ltr)	Results-II (mg/ltr)
1.	pH	10.55	10.42
2.	Total Suspended Solids (TSS)	65.2	260
3.	Ammonical Nitrogen	58.2	59.4
4.	Oil & Grease	5.2	5.5
5.	Chormium- Hexavalent (as Cr+6)	BDL (MDL 0.05)	BDL (MDL 0.05)

6.	Nickel (as Ni)	BDL (MDL 0.01)	BDL (MDL 0.01)
7.	Zinc (as Zn)	0.06	0.05
8.	Copper (as Cu)	0.04	0.05
9.	Lead (as Pb)	0.18	0.66
10.	Chromium (as CrO)	BDL (MDL 0.01)	BDL (MDL 0.01)
11.	Color	191	200
12.	Biochemical Oxygen Demand (BOD ₃ at 270C)	299	259
13.	Chemical Oxygen Demand (COD)	460	536
14.	Cadium (as Cd)	BDL (MDL 0.01)	BDL (MDL 0.01)
15.	Sulphide	BDL (MDL 2)	BDL (MDL 2)
16.	Phenolic Compounds (as C ₆ H ₅ OH)	0.56	0.61
17.	Manganese (as Mn)	0.02	0.05
18.	Total Dissolved Solids (TDS)	11197	10401
19.	Chloride (as Cl)	3699	3299
20.	Sulphate (as SO ₄)	1900	1800
21.	Bio Assay	0% survival in 100% effluent after 96 hr of test.	0% survival in 100% effluent after 96 hr of test.

The analysis report reveals that various parameters such a BOD, COD, Bio-assay, Sulphate, TDS, Chloride, pH, heavy metals are beyond the limits as prescribed by the Board for such discharges.

- (2) The sample of ambient air quality monitoring was collected from the roof of the premises of the complainant and the analysis of various pollutants are as below.

Sr. No.	Parameters	Results
1.	RSPM (ug/Nm ³)	190
2.	NOx (ug/Nm ³)	37
3.	SO ₂ (ug/Nm ³)	15

(E) General information regarding sources of pollution from a dye manufacturing Industries:-

- (1) Waste water, solid waste & gaseous emissions are the major causes of pollution generated in Multistage batch & operation process having poor process control & unit operation/processes,

- The pollution load generated per ton of product is very high, it has been reported that for manufacturing of 1 ton of product approx 5.5 tons of waste is generated and the release of untreated waste water poses a threat to the environment & the most serious problem are discharge of coloured effluent, which in turn decrease the D.O. of the water body. The removal of dyes from the waste water is one of the major environmental challenges, the majority of the dyes are difficult to remove by biological methods of the treatment. The major sources of the waste water generation are;
- Mother liquor of filtrate stream from filtration operation.
- The waste water streams from the washing of filter cake to remove either salt impurities or residual filtrate.
- Leakage & spillages.
- Floor washing of the work area.

The effluent discharged from the dye manufacturing section is highly acidic and contains toxic compounds, many of them are carcinogenic and highly hazardous to human health and the environment. This is due to the presence of benzene, naphthalene and other nitro-aromatic based compounds in the waste water, which are used as raw materials during the production of dye intermediates. Due to the excess use of acid and alkali quantity, the waste water contains high concentration of inorganic salts that results in the high consternation of TDS due to this, treatment of effluent is very difficult and highly expensive.

- (2) The typical characteristics of the waste water from a dye manufacture industry are as below:

Parameters	Value
Colour	Varying deep colours
pH	4-6
Chemical Oxygen Demand (COD)	50,000-1,00,000 mg/L
Total Dissolved Solids (TDS)	15,000-2,00,000 mg/L
Ratio of Biochemical Oxygen Demand (BOD to COD)	<0.2
Sulfates	61,000 to 73,000 mg/L
Sodium	40,000 to 47,000 mg/L
Chlorides	16,000 to 20,000 mg/L

- (3) The major gaseous emissions from the dyes and dye intermediate industry are unrecovered gases generated from the process is vented out through the stack. Emissions generally

observed as fugitive emissions may contain gases like chlorine, sulfur dioxide, sulfur trioxide, nitrogen oxides and fumes of acid and organic solvents. They pose a serious pollution threat.. The other source of air pollution from this sector is the particulate matter emission from the drying and grinding operations. Flue gas from boilers is also a source of air pollution. Emission standards exist for most types of gases.

(4) Large quantities of solid wastes are generated from the dyes industry. In fact, solid waste items generated in the process of the production and industrial use of synthetic dyes, dye intermediates and pigments account for huge volume of hazardous waste. The types of wastes from the process include sludge, iron sludge, residues from the filter press, tarry waste, waste dye powder and packaging material. These solid wastes contain toxic chemical compounds which has to be stored in environmentally sound manner and has to be disposed of to Treatment, Storage and Disposal Facilities for hazardous waste. All types of waste generated from the dyes and dye intermediate sector comes under the category of hazardous waste, as per the Hazardous Waste (Management and Handling) Rules 1989.

(F) **Recommendations :-**

- (1) The industry to immediately stop discharges untreated coloured effluent into MC Sewer.
- (2) The industry to certify whether the industry is manufacturing a banned dye or non banned dye, the industry to get the certificate of the product it is engaged in manufacturing from the technical institutes of Good repute.
- (3) The manufacturing of process is done in multistage batch process rather than continuous process, so it was observed that raw material is lost as waste and which tend to contribute greatly to pollution generation. So the industry should submit Action Plan to shift onto continuous process & operation of manufacturing.
- (4) The industry needs to get the ETP designed from an technical institute of good repute for the treatment of waste water generated from the Dye & Dyes intermediate manufacturing Industries & accordingly to install a new adequately designed ETP.
- (5) The industry for the control air emission being emitted from of various sources and from the process reactors, should install adequately designed APCD's on all these source and provide adequate stack height and sampling arrangements.
- (6) The industry needs to identify all the source of solid waste being generated from the various process, as they are covered under the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and should provide adequate in house storage facility for the storage of hazardous waste and there after send it to TSDF Nimbuan.
- (7) The industry needs to apply & obtain the authorization under Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016.
- (8) The industry need to dispose of the raw material drums as required under the provisions of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016.
- (9) The industry needs to install OCMES & CCTV cameras at the outlet of the Effluent treatment plant & connect it with the Website of PPCB so as to monitor real time 24X7 discharge of waste water by the industry.
- (10) The industry needs to install 2 no. high volume samples, one at the front boundary & 2nd at the back side along with the CCTV cameras & to connect it to server of Punjab Pollution Control Board to monitor 24X7 the air emissions discharge from the industry.
- (11) The industry is using toxic chemical in the manufacturing process, so it needs to get the valid license from the Director of Factories under The Factory Act, 1948.
- (12) The industry needs to obtain Consent to Establish (NOC) of the PPCB for the expansion project which is presently in progress at site without the approval of the Board.
- (13) The industry needs to immediately stop using pet coke as fuel as the industry has not installed 2 stage lime scrubber as per the policy of the Board.
- (14) The industry needs to adopt cleaner production technology & Best practice for operation of unit as mentioned below:-

Material Receiving	<ul style="list-style-type: none"> • Segregate spilled materials. • Formulated operator training and quality control procedures to enable proper handling. • Ensure first-in-first-out for raw materials. • Maintain a raw material order inventory so that residual raw material losses may be minimized. • Rinse the containers residues into the batch, to remove the final residuals.
Material transfer	<ul style="list-style-type: none"> • Ensure routine equipment maintenance, inspections, and operating care to prevent material losses. • Optimize and maximize the use of dry dust collection equipment. • Clean outs form filter equipments may also be used to make sale able dye formulations • When pumping liquids, ensure that leaky connections are sealed.

Process Reactors & Settlements & Isocations	<ul style="list-style-type: none"> • Determine the amount of precipitation agent at the product development stage as excess use of these agents leads to waste generation. • Determine the maximum or minimum temperature needed to ensure proper crystal formulation of the production used in the Isolation. • Control the volume of the batch to reduce the amount of precipitating agent and to optimize the amount of product precipitated from the mother liquor.
Filtration	<ul style="list-style-type: none"> • Use filter clothes that can be cleared or laundered so as to reuse the filter media for different products. • Reduce the number of leaks by implementing and overseeing a standard procedure for cleaning, resetting, and closing the filter press. • Establish testing parameters and values for each product that indicate the end point for washing • Reduce the amount of filter wash water used by filling the filtration equipment with wash water, allowing it to soak in the filter unit for a period of time, and repeating the procedure.
Grinding	<ul style="list-style-type: none"> • Eliminate the practice of using excess and un-necessary deducsters in order to save on raw materials usage and costs and to reduce the generation of off-spec products. • Optimize media selection in the milling operation to reduce the frequency required for media disposal. • Optimize product formulations and grinding conditions to minimize screens blockage and thus the waste water associated with removing, cleaning and replacing screens. • Optimize grinding temperature and media to shorten grinding times and reduce energy usage.
Blending	<ul style="list-style-type: none"> • Capture dusts generated during blending by dust collection systems and recycle into the same product or other saleable products, such as a black dye. • Train the blend formulator and blending equipment operators to avoid excessive use of dedusters and evaluate different methods of deduster addition.

And whereas, the industry has requested on 24/03/2021 for release of temporary electric connection for six months so as to take all the complete all measures for control of air and water pollution.

And whereas, the industry has applied for extension of consents under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 to the Board.

In light of the above violation observed by the team during its visit on 10/02/2021 and considering the request of the industry dated 24/03/2021 and the undertaking given by the industry Environmental Engineer, Regional Office, Amritsar recommended that show cause notice for refusal of consents and notice u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 may be issued. Opportunity of personal hearing before Chief Environmental Engineer, Jalandhar.

Accordingly, the personal hearing was given to the industry before the Chief Environmental Engineer on 30/03/2021, wherein it was decided that:-

1. The industry is directed to stop the construction of expansion made by the industry in its premises immediately till it obtains the required NOC/CTOs/EC (if any required).
2. The industry is directed to immediately stop discharge of untreated coloured effluent into MC Sewer.
3. The industry is given the time period up to 31/05/2021 to take all the steps and make all the pollution control arrangements in place as suggested by the team headed by Sh. Harbir Singh, Senior Environmental Engineer of the Board as mentioned below:
 - a) The industry to certify whether the industry is manufacturing a banned dye or non banned dye and the industry shall submit the certificate of the product it is engaged in manufacturing from the technical institutes of Good repute.
 - b) The industry shall submit Action Plan to shift to continuous process instead of batch process of operation of manufacturing.
 - c) The industry shall to get the ETP designed from an technical institute of good repute for the treatment of waste water generated from the Dye & Dyes intermediate manufacturing Industries & accordingly to install a new adequately designed ETP.
 - d) The industry for the control air emission being emitted from of various sources and from the process reactors, shall install adequately designed APCD's on all these source and provide adequate stack height and sampling arrangements.
 - e) The industry shall identify all the source of solid waste being generated from the various process, as they are covered under the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and should provide adequate in house storage facility for the storage of hazardous waste and there after send it

to TSDF Nimbuan.

- f) The industry shall apply & obtain the authorization under Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016.
- g) The industry shall dispose of the raw material drums as required under the provisions of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016.
- h) The industry shall install OCMES & CCTV cameras at the outlet of the Effluent treatment plant & connect it with the Website of PPCB so as to monitor real time 24X7 discharge of waste water by the industry.
- i) The industry shall install 2 no. high volume samples, one at the front boundary & 2nd at the back side along with the CCTV cameras & to connect it to server of Punjab Pollution Control Board to monitor 24X7 the air emissions discharge from the industry.
- j) The industry shall get the valid license from the Director of Factories under The Factory Act, 1948 for usage of toxic chemical manufacturing process.
- k) The industry shall obtain Consent to Establish (NOC) of the PPCB/EC (if applicable any) for the expansion project which is presently in progress at site without the approval of the Board.
- l) The industry shall immediately stop using pet coke as fuel as the industry has not installed 2 stage lime scrubber as per the policy of the Board and shall switch over to CNG Gas usage in its boilers.

4. The industry shall adopt cleaner production technology & Best practice for operation of unit as mentioned in the recommendation part (14) of report as suggested by the team headed by Sh. Harbir Singh, Senior Environmental Engineer of the Board above in the proceedings part.
5. The Consents to operate applied by the industry under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981, be extended up to 31/05/2021 with the conditions stipulated above.
6. The electric connection of the industry be extended up to 31/05/2021 and direction be issued to the PSPCL accordingly.
7. The fortnightly progress of the activities of above pollution control arrangements made by the industry shall be submitted by the industry to the Board and Regional Office, Amritsar shall verify the same personally.
8. Further action shall be taken by the Board in the in the matter after reviewing the progress reports submitted by Regional Office, Amritsar the industry.

The consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 have been extended up to 31/05/2021 vide no. CTOA/Renewal/ASR/2020/14624604 and CTOA/Renewal/ASR/2020/14624420 dated 09/04/2021 with conditions stipulated as per approval accorded by the Competent Authority.

And whereas, the said local residents and people have also protested against the said factory and made agitation to the Regional Office of Punjab Pollution Control Board situated at Focal Point, Amritsar.

And whereas, it is alleged by the complainants namely Sh. Vikram, Sh. Rajesh Kumar, Smt. Asha Devi, Sh. Harinder Kumar, Sh. Tun Tun Verma & Sh. Jeewan Kumar Shah that the factory is a serious nuisance to the society and endangering their health at large.

And whereas, the Board has received a letter from office of the Monitoring Committee of the Hon'ble National Green Tribunal situated at Forest Complex, SAS Nagar, letter no. CMC/2021/1798 dated 03/05/2021 and it has been conveyed that the video clips as received on WhatsApp to the members of Hon'ble National Green Tribunal Monitoring Committee and thereby the matter has been considered by the Monitoring Committee and decided the enquiry in the matter may be conducted and immediate action against the industry, as per the provisions of the Water Act, 1974, Air Act, 1981 and Environmental (Protection) Act, 1986 may be taken after following due procedure as per the provisions of the said act.

And whereas, the Board has also been received legal notice from Sh. Kapil Puri, Advocate, 23, Anand Avenue, Amritsar u/s 80 Code of Civil Procedure and wherein Sh. Kapil has called upon Worthy Secretary, Department of Science Technology & Environment, Chairman of the Punjab Pollution Control Board and Senior Environmental Engineer, Zonal Office, Amritsar to order the closure of erring unit because of the Air and Water pollution being caused by the industry.

And whereas, the industry was visited by officers of this office on 04/05/2021 and observed as under:-

1. As per the representative, the only construction that was being done by the industry during the visit of team PPCB last time was the alteration of shed. No new expansion was observed at site, except for construction of ETP.
2. The industry is still discharging its floor washing into sewer in form of untreated coloured effluent.

3. The industry is yet to submit a certificate regarding manufacturing of non-banned dye from a technical institute of good repute. As per the representative, they are in touch with GNDU.
4. As per the representative, it was not possible to shift to continuous process instead of batch process of operation of manufacturing of dyes.
5. The civil work for the ETP has started on site.
6. The industry is yet to install adequately designed APCD's on air emission from process reactors and to provide adequate stack height and sampling arrangement.
7. As per the representative, they are in talk with TSDF Nimbuan to obtain membership to dispose of HW generated in the premises.
8. The representative told that the industry will apply for HW authorization after it obtains TSDF Nimbuan membership.
9. Drums are not being disposed off to authorized recycler as per Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016.
10. As per the representative, OCMES & CCTV cameras will be installed after completion of ETP.
11. The industry is yet to install 2 no. high volume samplers.
12. The industry has not received / obtained valid license from the Director of Factories under The Factory Act, 1948 for usage of toxic chemical manufacturing process. As per the representative, the same has been generated but not received in hard copy.
13. The industry is still using pet coke as fuel in the thermopac without a stage alkali scrubber as APCD.
14. The industry has installed a new gas fired thermopac 10 lakh calories. The installation of pipeline and fitting was under process. The same will be completed within a week. The meter for CNG has been installed outside the gate of the industry.
15. The industry will switch over to CNG usage for its thermopac within a week as told by the representative.

And whereas, the matter has been considered by the Chief Environmental Engineer, Jalandhar and noticed that the industry is still violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 as it is still discharging its floor washing waste into sewer in form of untreated colored effluent, is violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as it is still using pet coke as fuel in its boiler without installing double stage alkali scrubber as per the guidelines of Punjab Pollution Control Board and discharging fumes into ambient air without treatment, the industry is still violating the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as it is disposing off the drums to unauthorized recyclers and various other violations as reported by officers of Regional Office, Amritsar during their visit made on 04/05/2021. Also, the industry failed to submit fortnightly progress of the activities of the pollution control arrangements made by the industry as decided during hearing dated 30/03/2021.

And whereas, it has been decided to issue show cause notice for revocation of Consents to operate and notice to issue directions to the industry u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 along with opportunity of personal hearing proposes to issue the following directions:-

1. That the Consents to operate applied under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981, will be revoked.
2. That the industry will dismantle and remove all outlets and stop forthwith discharging its effluent into sewer or through any other mode & emissions.
3. That the industry will not restart any process unless all necessary water/air pollution control measures are taken and concentration of various pollutants in its effluent/emissions conforms to the effluent/emissions standards laid down by the Board for such discharges/emissions.
4. That the industry will not restart discharging effluent/emissions until it obtain consent of the Board u/s 25/26 of the Water (Prevention & control of Pollution) Act 1974 as amended in 1988 & u/s 21 of the Air (Prevention & Control of Pollution) Act 1981 as amended in 1987.
5. That Punjab State Electricity Board authority will be directed to disconnect the supply of electricity available to the industry.

And whereas, Accordingly, the matter was considered by the Chief Environmental Engineer and hearing notice u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was served to the industry vide Regional Office, Amritsar vide letter no. 1515 dated 04/05/2021.

The representative of the industry Sh. Rohit Handa submitted during the hearing on 07.05.2021, that they have started civil construction work of ETP and the same

is likely to be completed within 15 days, regarding certificate for non-banned dyes, he said they are in touch with GNDU authorities, it is not possible for them to shift to continuous process from batch type manufacturing activity, they have contacted NGPL for hazardous waste agreement which will be done shortly. Also, he informed that they have entered into agreement with M/s Aggarwal & Co. for disposal of waste drums (but copy not produce during hearing). He further stated that they have placed order for OCEMS, CCTV and high volume sampler installation and got the quotation from a firm. He also submitted that they have installed PNG pipeline and will shift to PNG within 01 week.

After hearing the officers of the Board, representative of the industry and facts of the case on record, the Chief Environmental Engineer observed that the industry is still violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 as it is still discharging its floor washing waste into sewer in form of untreated colored effluent, is violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as it is still using pet coke as fuel in its boiler without installing double stage alkali scrubber as per the guidelines of Punjab Pollution Control Board and discharging fumes into ambient air without proper treatment, and various other violations as reported by officers of Regional Office, Amritsar during their visit made on 04/05/2021. Also, the industry failed to submit fortnightly progress of the activities of the pollution control arrangements made by the industry as decided during hearing dated 30/03/2021. Further the Board has been receiving no. of complaints from the residents and from Hon'ble National Green Tribunal Monitoring Committee as stated in above paragraphs. Therefore the Chief Environmental Engineer decided as under:

1. The industry is violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act 1974 and it is a fit case for the closure of the industry as such:
 - i. The Consent to Operate granted to the industry under Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act 1974 be revoked.

Therefore keeping in view of above the Consents to Operate extended to the industry upto 31.05.2021 under Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act 1974 are hereby revoked.

This issues with the approval of Hon'ble Chairman of the Board

For Senior Environmental Engineer

Dated... 07/05/2021

Endst. No. 1071

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar for information and necessary action please.

DEAR / A.E.E.-2
ਨਵੀਂ ਭਾਗ

Fr 21/5

ਮਿ 10/5



For Senior Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420

Website:- www.ppcb.gov.in

email:- seezoasr@yahoo.com

Regd.

Date:

No.

To 1. The Chief Engineer (Border Range),
Punjab State Power Corporation Ltd,
Amritsar.

2. The Superintending Engineer (Distribution),
Punjab State Power Corporation Limited,
Amritsar.

Sub:

Directions u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 - M/s Amar Colour Chem India, Plot No. 26, Focal Point, Amritsar. (64778)

In regard to above, it is intimated that the Competent Authority has decided to disconnect the supply of electricity available to the premises of subject cited industry.

You are, therefore directed u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 to comply with the following direction:-

"That the authorities concerned shall disconnect the electric connection of the industry with immediate effect and not to restore the same without prior permission of Punjab Pollution Control Board."

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981.

This issues with the approval of Hon'ble Chairman of the Board.



AC/ A.E.E.-2
ਨਵੀਂ ਭਾਗ,
11/6/21

Noted
11/06

Sd/-

Environmental Engineer
For and on behalf of PPCB

Dated. 07/05/2021

Endst. No. 1076

ਦਿੱਤੀ: 11/05

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar for information and necessary action. He is directed to submit the compliance report of above said directions immediately.

Environmental Engineer
For and on behalf of PPCB

Dated. _____

Endst. No. _____

A copy of the above is forwarded to M/s Amar Colour Chem India, Plot No. 26, Focal Point, Amritsar for information.

Sd/-
Environmental Engineer
For and on behalf of PPCB



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420

Website:- www.ppcb.gov.in

email:- seezoasr@yahoo.com

131

Regd.

Date:

No.

To

M/s Amar Colour Chem India,
26, Focal Point,
Amritsar.

Sub:

Directions for violations of the provisions of the Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is obligatory on the part of the industry to obtain the consent to establish (NOC) u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 before establishing / expansion of the industry.

And whereas, it is also obligatory on the part of the industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent/ emissions being discharged by industry, conforms to the effluent/emission standards as prescribed by the Board.

And whereas, the industry was given personal hearing before the Chief Environmental Engineer Jalandhar on 07/05/2021, wherein following decisions were taken:-

- i. **The Consent to Operate granted to the industry under Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act 1974 be revoked.**
- ii. **Directions be confirmed for closure of the industry by issuing directions to PSPCL for disconnection of electric connection available to the industry.**

And whereas, consents under Water (Prevention & Control of Pollution) Act and Air (Prevention & Control of Pollution) Act, 1981 has been revoked and Directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 and u/s 33-A of Water (Prevention & Control of Pollution) Act has been issued to the PSPCL for disconnection of the electric connection available to the industry.

And whereas, now the Environmental Engineer Regional Amritsar has reported through email dated 17/05/2021 that the industry was visited by the officer of Regional Office on 17/05/2021 and it was observed that the electric connection of the industry was lying disconnected from the electric pole. During visit, it was observed that the industry is operating with DG set and it is clear that the industry is violating the Directions issued vide letter no. 1075 dated 07/05/2021 u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 for closure of the industry.

And whereas, the industry is not complying the with the Directions for closure issued u/s 33-A of Water (Prevention & Control of Pollution) Act and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 and is violating the various provisions of the said Acts.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, has directed that:-

"All the water and air polluting machinery along with DG set available at site shall be sealed by the Regional Office to restrain it from its operations."

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988 and u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

This issues with the approval of the Hon'ble Chairman of the Board through email dated 17/05/2021.

sd/-
For Senior Environmental Engineer
For and on behalf of Chief Env. Engineer

Enclst. No. 1250

Dated 17/05/2021

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, **Amritsar** for information and necessary action. **He is requested to immediately seal all the water and air polluting machinery along with DG set available at site to restrain the industry from its operations and submit the compliance of the directions immediately.**

17/5/21
For Senior Environmental Engineer
For and on behalf of Chief Env. Engineer

(Sh. Lishu si)

↓
17/05/2021



PUNJAB POLLUTION CONTROL BOARD

133

Tele Fax:- 0183-2581420

Website:- www.ppcb.gov.in

email:- seezoasr@yahoo.com

No.
To

Regd.

Date:

M/s Amar Colour Chem India,
26, Focal Point,
Amritsar.

Subject: Proceedings of the hearing through VC before the Chairman of the Board on 06.08.2021 in reference to Show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 (16249647).

Following were present:-

On behalf of Board: -

Er. Krunesh Garg, MS, Patiala.
Er. G.S Majithia, CEE, Jalandhar.
Er. Harbir Singh, SEE, Z.O., Amritsar.
Er. Harpal Singh, EE, RO, Amritsar.

On behalf of Industry: -

Sh. Rohit Handa (Director).

The officers of the Board informed that the industry has applied for consent to operate for operating the unit under the Water (Prevention & Control of Pollution) Act 1974 as amended in 1988 and Air (Prevention & Control of Pollution) Act, 1981, as amended in 1987. It is intimated that the industry has obtained consents to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, for production of Oil Yellow @ 100 Kgs/day, Oil Red @ 100 Kgs/day and Oil Green @ 100 Kgs/day by using Basic Dyes, Glycerin, Sulphamic acid and Benzaldehyde as raw material, which was expired on 28/02/2021 and further extended Water (Prevention & Control of Pollution) Act, 1974 upto 31/05/2021 and Air (Prevention & Control of Pollution) Act, 1981 upto 09/04/2021. Numerous complaints were received against the industry. Local residents and people protested against the industry. The Board further received a letter from office of the Monitoring Committee of Hon'ble National Green Tribunal situated at Forest Complex, SAS Nagar, letter no. LMC/2021/1798 dated 03/05/2021 and it was conveyed that the video clips as received on WhatsApp to the members of Hon'ble National Green Tribunal Monitoring Committee and thereby the matter has been considered by the Monitoring Committee and decided the enquiry in the matter may be conducted and immediate action against the industry, as per the provisions of the Water Act, 1974, Air Act, 1981 and Environmental (Protection) Act, 1986 may be taken after following due procedure as per the provisions of the said act. The Board also received legal notice from Sh. Kapil Puri, Advocate, 23, Anand Avenue, Amritsar u/s 80 Code of Civil Procedure and wherein Sh. Kapil has called upon Worthy Secretary, Department of Science Technology & Environment, Chairman of the Punjab Pollution Control Board and Senior Environmental Engineer, Zonal Office, Amritsar to order the closure of erring unit because of the Air and Water pollution being caused by the industry. The complainant in time & again requesting the Punjab Pollution Control Board to verify the products as it has apprehension that manufacturing azodyes Accordingly, the industry was visited by the officer of this office on 04/05/2021 and observed as under:-

1. As per the representative, the only construction that was being done by the industry during the visit of team PPCB last time was the alteration of shed. No new expansion was observed at site, except for construction of ETP.

2. The industry is still discharging its floor washing into sewer in form of untreated coloured effluent.
3. The industry is yet to submit a certificate regarding manufacturing of non-banned dye from a technical institute of good repute. As per the representative, they are in touch with GNDU.
4. As per the representative, it was not possible to shift to continuous process instead of batch process of operation of manufacturing of dyes.
5. The civil work for the ETP has started on site.
6. The industry is yet to install adequately designed APCD's on air emission from process reactors and to provide adequate stack height and sampling arrangement.
7. As per the representative, they are in talk with TSDF Nimbuan to obtain membership to dispose of HW generated in the premises.
8. The representative told that the industry will apply for HW authorization after it obtains TSDF Nimbuan membership.
9. Drums are not being disposed off to authorized recycler as per Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016.
10. As per the representative, OCMES & CCTV cameras will be installed after completion of ETP.
11. The industry is yet to install 2 no. high volume samplers.
12. The industry has not received / obtained valid license from the Director of Factories under The Factory Act, 1948 for usage of toxic chemical manufacturing process. As per the representative, the same has been generated but not received in hard copy.
13. The industry is still using pet coke as fuel in the thermopac without 2 stage lime scrubber as APCD.
14. The industry has installed a new gas fired thermopac 10 lakh calories. The installation of pipeline and fitting was under process. The same will be completed within a week. The meter for CNG has been installed outside the gate of the industry.
15. The industry will switch over to CNG usage for its thermopac within a week as told by the representative.

The industry was heard before Chief Environmental Engineer on 07/05/2021, wherein it was decided as under: 1. The industry is violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act 1974 and it is a fit case for the closure of the industry as such: i. The Consent to Operate granted to the industry under Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act 1974 be revoked. ii. Directions be confirmed for closure of the industry by issuing directions to PSPCL for disconnection of electric connection available to the industry. The concurrents of hearing proceedings were obtained from Competent Authority of the Board. Accordingly, consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 were revoked vide Zonal Office letter no. 1071 dated 07/05/2021 and also this office issued a letter to PSPCL Deptt. vide no. 1575 dated 10/05/2021 to submit the compliance of above said directions in this office. Further PSPCL submitted copy of TDCO vide no. 100011919203 dated 12/05/2021 which showed that electric connection available to the industry was disconnected. Again, complaint was received against the industry mentioning that the industry was still being operated with D.G. Set. The industry was again visited by the officer of this office on 17/05/2021 and was observed that the electric connection of the industry was lying disconnected from the electric pole. During visit, it was observed that the industry was still operating with DG set and it was clear that the industry is violating the directions issued by Zonal Office, Amritsar vide no 1776 dated 07/05/2021. Accordingly directions were again issued to the industry by Zonal Office, Amritsar vide letter no. 1249 dated 17/05/2021 mentioning that:- 1. All the water and air polluting machinery along with DG set available at site shall be sealed by the Regional Office to restrain from its operations. Accordingly, the industry was visited by the officer of this office on 17/05/2021 and water & air polluting machinery were sealed in the presence of Sh.

Rohit Handa, Partner. Further the representative of the industry requested to not to seal the DG set of the industry as the labour is residing inside the premises of the industry, for which electricity is required for domestic purpose, so this office did not seal the D.G. Set of the industry and report of the same was sent to higher authorities through e-noting dated 18/05/2021. Samples were collected on 31/05/2021 and sent to Head Office, Patiala vide letter no. 1819 dated 01/06/2021 for analysis and the industry has 04 no. new dyes i.e. Caustic Soda Flake, Yellow Powder, Acetic Acid and Sulphuric Acid to be used as raw material. Accordingly, the industry was again visited by the officer of this office on 10/06/2021 and samples of the same were collected and sent to Head Office, Patiala for analysis and as per application received through OCMMS dated 02.07.2021 it has added 02 nos. raw material which are not covered under the previous done sampling. Thereafter, the industry had applied for obtaining varied consent to operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 through OCMMS, by using raw materials i.e. Benzaldehyde @ 44 Kgs/day, HCL @ 0.16 MTD, Hypochlorite @ 0.6 MTD, Formaldehyde @ 0.32 MTD, Sulphamic acid @ 0.36 MTD, Common Salt @ 0.21 MTD, Dimethyl aniline @ 0.877 MTD, Ammonium Salt @ 1.605 MTD, Acetic acid @ 23 Kgs/Day, Sulphuric acid @ 18 Kgs/Day, Caustic Soda flake @ 40 Kgs/Day, Sodium Sulphate @ 55 Kgs/Day, Oxalic acid @ 55 Kgs/Day, Yellow powder @ 0.292 MTD for the production of Auramine (Basic Yellow 2) @ 1.5 MTD and Malchite Green @ 0.1 MTD with request for restoration of electric connection and de-sealing of the machinery. Accordingly, the applications of the industry were processed. Environmental Engineer, Zonal Office, Amritsar while processing the applications raised some objections which are reproduced as under:-

1. Verify as to whether dyes being manufactured are banned in the list of banned dyes of CPCB.
2. Attach scanned copy of e-office noting approved by the Competent Authority and scanned copy of Directions issued on 7/5/2021.
3. Compliance of directions dated 07/05/2021 and compliance of visit report of team lead by Er. Harbir Singh SEE in annotated form duly signed by EE and AEE.
4. Building plan approved by Director of Factories/competent person.
5. Whether change in product is covered under EIA /SAC or not. It is further intimated that reply to the observations raised by Environmental Engineer, Zonal Office, Amritsar was given by the industry as following:

The industry is making different standard dyes. As per the list available at website of CPCB, dyes manufactured by the industry are non-banned. The industry falls in Focal Point area, so SAC is not required, but as per process of the industry, the industry falls in EIA notification. And also the compliance of directions dated 07.05.2021 duly signed by EE and AEE. Then the industry through E-mail dt. 25.6.21 in Zonal office, Amritsar requested that in the applications for Consent under Water Act, 1974 and Air Act, 1981, data has been uploaded inadvertently and not relevant in the application unintentionally and also requested to return the applications. Accordingly, the applications of the industry were returned back to the industry on their request. Now the industry has again applied for obtaining consent to operate under Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 with change of raw materials i.e. Basic Dyes @ 50 Kgs/day, Benzaldehyde @ 05 Kgs/day, Glycerine @ 138 Kgs/day and dimethyl aniline @ 7 Kgs/day. The products manufactured by the industry are Oil Yellow @ 100 Kgs/day, Oil Green @ 100 Kgs/day. The industry has already deposited Rs. 3600/- vide online R No. 333386722 dtd 04/06/2021 as consent fee under Water Act, 1974, and Rs. 3600/- vide online R. No. 278605416 dtd 04/06/2021 as consent fee under Air Act, 1981, which makes it adequate upto 30/06/2022. The industry was visited by officers of this office on 07/06/2021 and observed as under:-

1. During visit, the industry was not in operation as the electric connection lying disconnected.
2. The water polluting / air polluting machineries were lying sealed.

3. The industry has upgraded its Effluent Treatment Plant and ETP consists of Bar Screen · Oil & Grease chamber · Equalization Tank · Flocculation Tank · Primary Tube Settler · MBBR 1 · MBBR 2 · Secondary Tube Settler · Pre-Filtration Tank/Sump · Pressure Sand Filter · Dual Media Filter · Activated Carbon Filter · Discharge. The industry has also submitted feasibility report of the ETP from M/s Universal Enviro Engineers, Amritsar.
4. The industry has submitted that we are not manufacturing any banned dyes and we are making basic dyes, which are non-banned items.
5. The representative of the industry submitted that it is not possible for us to shift to continuous process from batch type process only.
6. The industry has installed 02 nos. wet scrubbers with 02 nos. reactors separately. Each scrubber is attached with water re-circulation tank attached below. The reactor is attached with the vertical HDPE scrubber with counter current flow as gas coming from reactors and scrubbing alkaline water and he stated that they have purchased the components of scrubber and install as per requirements of the process. As the industry was not in operation, hence the fumes which are to emitted by the industry could not be verified.
7. The one no. thermopac being operated with pet coke was lying sealed. During visit, it was observed that the industry has changed its fuel from petcoke to piped natural gas and the fitting for supply of piped natural gas have been laid by the industry. At present the industry is lying closed as sealed by the Board.
8. The industry has not installed OCMES & CCTV cameras at the outlet of the Effluent treatment plant. Also the industry has not installed 2 no. high volume samples, one at the front boundary & 2nd at the back side along with the CCTV cameras.
9. The industry has not submitted valid license from the Director of Factories under The Factory Act, 1948 and submitted that that they have already been granted the license but the concerned person who has access to the portal is unwell due to Covid-19. Hence, they will submit the same within 15 days.
10. The industry has installed 01 no. D.G. Set of capacity 82.5 KVA, which is fitted with canopy.
11. The industry has made an agreement with M/s Aggarwal Manufacturing Co., Ludhiana for lifting of hazardous waste category 33.1, 5.1 and 35.3 an agreement with TSDF, Nimbua vide membership no. 2878.

After scrutiny the application and after the visit to the industry it was been observed that the industry still requires to comply with the various provisions of Water (Prevention & Control of Pollution) Act 1974 and further required to comply as below:-

1. The industry has not installed OCEMS & CCTV Camera at the outlet of the industry, so he should install both.
2. The industry has not installed HVS at the boundary wall of the industry so he should install the same.
3. There is need to check the various compliances made by the industry technically and scientifically so audit should be conducted from an Institute of good repute such as IIT Ropar or NIT Jalandhar and the auditing shall have following scope of work.
 - i. The material balance statement shall be prepared and to get the exact figure of raw material used, product manufactured and the pollution load going into waste Water/Air and hazardous waste.
 - ii. Shall verify the adequacy & efficacy of ETP installed for the treatment of waste water generated.
 - iii. Shall verify the adequacy & efficacy of APCD installed for treatment of Air emission generated for the manufacturing process.
 - iv. The quantity of Hazardous Waste generated from the process shall also be quantified.
 - v. The product being manufactured by the industry is not a banned dye as per the notification of CPCB/Punjab Pollution Control Board & MoEF Govt of India.
 - vi. The best practice adopted by the industry shall also be verified during the Audit.

vii. The Auditors may also suggest their findings for the efficient and effective operation of the industry so that the operation of the industry neither causes any pollution nor any nuisance is caused to the surroundings Environment. 137

The representative of the industry submitted during the hearing that industry is doing standardizing of basic dyes and further informed, these dyes are Non-Azo and non-banned dyes and same has been checked from CPCB. The industry has upgraded its ETP, the industry can't shift to continuous process because standardization of dyes done in batch process. The industry installed APCD along with wet scrubber to control the untreated emission. The industry has ordered for OCEMS and HVS and the same will be installed within 12-weeks and 05-weeks respectively. The industry has obtained valid license from the Director of Factories under the Factory Act has been submitted. The industry has stop using pet coke rather than shifted to PNG for its thermopack and the industry has also informed that they will provide green area along the boundary wall inside the premises of the industry.

After hearing the officers of the Board, representative of the industry and detailed deliberations and facts on the record file, the Chairman of the Board decided as under:-

1. **The industry shall submit an undertaking to the PPCB within 07-days in shape of commitment that the industry will make himself available during the Audit by the team and shall also ensure that the industry is in operation during the inspection by the Audit team.**
2. **The industry will achieve all standard and norms for effluent discharge and air emission as prescribed by MoEF, Govt of India, Central Pollution Control Board and Punjab Pollution Control Board.**
3. **The industry will install Online Continuous Effluent Monitoring System and High volume sampler by 15 September 2021.**
4. **The industry will check regarding the SOP for solvent using industry issued by CPCB and incase they are applicable, the industry will comply with all the SOP's within 45-days.**
5. **The industry will not use pet coke as a fuel in the furnace of the boiler in future.**
6. **The industry will not manufacture Dye or dye intermediate without obtaining Environment Clearance as required under the EIA notification dated 14/09/2006.**
7. **The industry shall submit BG of Rs. 10 Lacs to the PPCB within 10-days period to the effect that:-**
 - a) **The industry shall not manufacture dye & dye intermediate without obtaining Environment Clearance as required under the EIA notification dated 14/09/2006.**
 - b) **The industry shall make available himself during the audit and shall also ensure that industry shall be in operation during the Audit by Audit team.**
 - c) **The industry shall comply with all the standards and norms for effluent discharge and air emission as prescribed by MoEF, Govt of India, Centre Pollution Control Board and Punjab Pollution Control Board.**
 - d) **The industry shall comply with the various provisions of Water (Prevention & Control of Pollution) Act 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.**
8. **The consent to operate under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 will be allowed for 03-months period.**
9. **Directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 and u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 be allowed for temporary restoration of electric connection for 03-months**

138 period and Plant & machinery shall be desealed by the Regional Office for 03-months period.

10. A technical team of following officers is constituted for the technical Audit of the industry:-

Sr.No.	Name	Department	Nominee
1	Dr. Varinder Kaur	Department of Chemistry, GNDU	Chairperson
2	Mr. Sachin Kumar	Department of Chemistry, GNDU	Member
3	Mr. Parambir Malhi	Department of Chemistry, GNDU	Member
4	Representative of Centre Pollution Control Board	Centre Pollution Control Board, New Delhi	Member
5	Environmental Engineer	Environmental Engineer, Regional Office, Amritsar	Convener Member

10. (a) The team shall conduct the technical Audit of the industry when the industry is in operation & submit a detailed report to the Punjab Pollution Control Board well within 03-months period. The team shall prepare a comprehensive report, material balance statement also conduct the waste water monitoring and monitoring of ETP and air emission monitoring from stack and ambient air and get it analyzed from Labs of CPCB, PPCB and PBTI and shall also comment upon the product being manufactured by the industry i.e. Dye is an banned or non-banned Dye.

11. Environmental Engineer Regional Office to check all the compliance with regard to various provisions of Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit its final report and recommendations in the matter well within 03-months period.

Endst. No. 2203

For Sr. Environmental Engineer
Dated. 17/08/2021

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, Amritsar for information and necessary action.

CDO I / AER-2
ਠੀ ਠਾਠ
FR 18/8

For Sr. Environmental Engineer



ਫਾਇਲ ਨੰ: 19/08/21
ਮਿਤੀ: 17/8/21

EE(20) 139
139

Department of Chemistry
Guru Nanak Dev University, Amritsar

Date..... 14/12/21



To

The Sr. Environmental Engineer,
Zonal Office, Amritsar.

Subject: Regarding Technical and Environmental Audit of M/S Amar Colour Chem India,
26, Focal Point, Amritsar.

Sir,

The team visited M/s Amar Colour Chem India, Plot No. 26, Focal point, Amritsar on
13/10/2021 at 11.30 pm onwards. The technical report has been enclosed herewith in this letter.

Regards and Thanks,

Varinder Kaur
14/12/21
Dr. Varinder Kaur
Assistant Professor (Textile Chemistry),
Department of Chemistry,
Guru Nanak Dev University, Amritsar- 143005. INDIA.
Phones: 91-183-2258802-09; Extn. 3283.
Fax: 91-183-2258819-20,
E-Mail: varinder_gndu@yahoo.com; varinder_texchem@gndu.ac.in

140 As per PPCB, the team visited the industry and checked the following points:

S. No.	Points to be checked by technical Audit	Details
a.	The team shall conduct the Technical & Environmental Audit of the industry when the industry is in operation.	The team visited M/s Amar Colour Chem India, Plot No. 26, Focal point, Amritsar on 13/10/2021 at 11.30 pm onwards
b.	The team shall prepare a comprehensive report which should include the material balance statement. The team should also check the record of purchase of raw material and sale of product manufacture for the last one year to till date.	Report is attached along with annexures. (Page no. 1-304)
c.	The team to carry out waste water monitoring, monitoring of ETP, Air emission monitoring from stack and Ambient Air monitoring and get it analyzed from Laboratory of CPCB, PPCB and PBTI, Mohali.	Regarding ETP, it was not functional at the time of visit. Regarding sample of chemicals and air monitoring, details are mentioned in the technical report.
d.	The team shall also comment upon the product being manufactured by the industry <i>i.e.</i> , whether the dye being manufactured is banned or non-banned Dye as per list of Government of India.	Regarding the toxicity and adverse effects of the manufacturing dyes, study reports along with Oeko-Tex report are attached as an annexure no. III to VIII. O- toluidine is found in the manufacturing unit, is banned by Government of India also, attached as annexure no. VII (b)

Consim

Das

e.	The team shall also recommend the best practice to be adopted for the manufacturing of dyes & control of Environmental pollution with respect to Water, Air, Solid Waste and Hazardous Waste.	<ul style="list-style-type: none"> • Fumes produced during the manufacturing/standardization of dyes should not release in the air. • Colored waste water should be treated in the ETP as per environment norms (BOD, COD, pH, TDS) and should not be directly released in the sewage. • Solid waste from ETP should be dumped in the hazardous waste site.
f.	The team shall submit a detailed report to the Punjab Pollution Control Board well within 03-months period.	Report is submitted on 9 th December 2021.
g.	The cost of the Technical & Environmental Audit shall be shared 50% by the industry and 50% by PPCB.	

GM



कोयर बोर्ड COIR BOARD

(कृषि व ग्राम उद्योग मंत्रालय, भारत सरकार)
(Ministry of Agro and Rural Industries, Government of India)

केन्द्रीय कोयर अनुसंधान संस्थान
CENTRAL COIR RESEARCH INSTITUTE

कलवूर पी.ओ., अलप्पुझा - 688 522
टेलीफोन - 2258094, 2258480
फैक्स - 2258415
Kalavoor P.O.
Alappuzha - 688 522
Telephone - 2258094, 2258480
Fax: 0477-2258415
E-mail: aip coir@sancharnet.in

Circular

This is to bring to the notice of the all concerned that a few of the AZO dyes have been banned by the Govt. of India vide Gazette Notification (details enclosed) All are advised not to use the banned dyes for the dyeing of coir. If any further details are required please contact Director, R.D.T.E., Central Coir Research Institute, Kalavoor.P.O., Alappuzha 688 522.


DIRECTOR, R.D.T.E.

15.10.2007

To

All concerned in Coir Industry

The Ministry of Environment and Forests, Government of India has prohibited the handling of benzidine based dyes vide the notification published in the Gazette in January, 1990. As per this notification, handling of all the 42 benzidine based dyes are prohibited from 1993 onwards. These are related to banned amines. 143

The Ministry of Environment and Forests has further prohibited the handling of 70 more azo dyes which came under the banned category as per the notification published in the Gazette on 26th March, 1997. Thus, the Ministry of Environment and Forests has prohibited the handling of $42+70=112$ dyes which are capable of releasing any of the harmful amines.

Banned amines are the chemicals which are released from some of the azo dyes on reductive cleavage.

Following is the list of amines banned by Germany.

- 4-Amino biphenyl (CAS-No.:92-67-1)
- Benzidine (CAS-No.:92-87-5)
- 4-Chlor-o-toluidine(CAS-No.95-69-2)
- 2-Naphthylamine (CAS-No.:91-59-8)
- p-Chloroaniline(CAS-No.106-47-8)
- 2,4-Diaminoanisole(CAS-No.615-05-4)
- 4,4'-Diamino diphenyl methane (CAS No.:101-77-9)
- 3,3'-Dichloro benzidine (CAS-No.:91-94-1)
- 3,3'-Dimethoxy benzidine(CAS-No.:119-90-4)
- 3,3'-Dimethyl benzidine(CAS-No.:119-93-7)
- 3,3'-Dimethyl-4,4'-diamino diphenyl methane (CAS-No.:838-88-0)
- p-Cresidine (CAS-No.:120-71-8)
- 4,4'-Methylene-bis-(2-chloraniline) (CAS No.:101-14-4)
- 4,4'-Oxydianiline (CAS-No.:101-80-4)
- 4,4'-Thiodianiline (CAS-No.:139-65-1)
- o-Toluidine(CAS-No.:95-53-4)
- 2,4-Diamino toluene(CAS-No.:95-80-7)
- 2,4,5-Trimethyl aniline (CAS-No.:137-17-7)
- o-aminoazotoluene (CAS-No.:97-56-3)
- 2-amino-4-nitrotoluene (CAS No.:99-55-8)
- p-amino azo benzene
- 2-methoxy aniline

LIST OF 42 BENZIDINE BASED DYES PROHIBITED FROM 1993

S.No.	CI Generic Name	CI Constn. No.
1.	Acid Orange 45	22195
2.	Acid Red 85	22245
3.	Acid Black 29	-
4.	Acid Black 94	30336
5.	Azoic Diazo Compo.112	37225
6.	Direct Yellow 1	22250
7.	Direct Yellow 24	22010
8.	Direct Orange 1	22370
9.	Direct Orange 8	22130

10.	Direct Red 1	22310
11.	Direct Red 10	22145
12.	Direct Red 13	22153
13.	Direct Red 17	22150
14.	Direct Red 28	22120
15.	Direct Red 37	22240
16.	Direct Red 44	22500
17.	Direct Violet 1	22570
18.	Direct Violet 12	22550
19.	Direct Violet 22	22480
20.	Direct Blue 2	22590
21.	Direct Blue 6	22610
22.	Direct Green 1	30280
23.	Direct Green 6	30295
24.	Direct Green 8	30315
25.	Direct Green 8:1	--
26.	Direct Brown 1	30045
27.	Direct Brown 1:2	30110
28.	Direct Brown 2	22311
29.	Direct Brown 6	30140
30.	Direct Brown 25	36030
31.	Direct Brown 27	31725
32.	Direct Brown 31	35660
33.	Direct Brown 33	35520
34.	Direct Brown 51	31710
35.	Direct Brown 59	22345
36.	Direct Brown 79	30056
37.	Direct Brown 95	30145
38.	Direct Brown 101	31740
39.	Direct Brown 154	30120
40.	Direct Black 4	30245
41.	Direct Black 29	22580
42.	Direct Black 38	30235

LIST OF 70 AZO DYES PROHIBITED FROM JUNE 1997.

S.No.	CI Generic Name	CI Constn. No.
1	Acid Red 4	14710
2	Acid Red 5	14905
3	Acid Red 24	16140
4	Acid Red 26	16150
5	Acid Red 73	27290

6	Acid Red 114	23635
7	Acid Red 115	27200
8	Acid Red 116	26660
9	Acid Red 128	24125
10	Acid Red 148	26665
11	Acid Red 150	27190
12	Acid Red 158	20530
13	Acid Red 167	--
14	Acid Red 264	18133
15	Acid Red 265	18129
16	Acid Red 420	--
17	Acid Violet 12	18075
18	Acid Brown 415	--
19	Acid Black 131	--
20	Acid Black 132	--
21	Acid Black 209	--
22	Basic Red 111	--
23	Basic Red 42	--
24	Basic Brown 4	--
25	Developer 14 = Oxidation Base 20	21010
26	Direct Yellow 48	76035
27	Direct Orange 6	23660
28	Direct Orange 7	23375
29	Direct Orange 10	23380
30	Direct Orange 108	23370
31	Direct Red 2	29173
32	Direct Red 7	23500
33	Direct Red 21	24100
34	Direct Red 22	23560
35	Direct Red 24	23565
36	Direct Red 26	29185
37	Direct Red 39	29190
38	Direct Red 46	23630
39	Direct Red 62	23050
40	Direct Red 62	29175
41	Direct Red 67	23505
42	Direct Red 72	29200
43	Direct Violet 21	23520
44	Direct Blue 1	24410
45	Direct Blue 3	23705
46	Direct Blue 8	24140
47	Direct Blue 9	24155
48	Direct Blue 10	24340
49	Direct Blue 14	23850
50	Direct Blue 15	24400
51	Direct Blue 22	24280
52	Direct Blue 25	23790
53	Direct Blue 35	24145

53	Direct Blue 53	23860
54	Direct Blue 76	24411
55	Direct Blue 151	24175
56	Direct Blue 160	--
57	Direct Blue 173	--
58	Direct Blue 192	--
59	Direct Blue 201	--
60	Direct Blue 215	24115
61	Direct Blue 295	23820
62	Direct Green 85	30387
63	Direct Blue 222	30368
64	Direct Black 91	30400
65	Direct Black 154	--
66	Disperse Yellow 7	26090
67	Disperse Yellow 23	26070
68	Disperse Yellow 56	--
69	Disperse Orange 149	--
70	Disperse Red 151	26130

 PUNJAB POLLUTION CONTROL BOARD		
Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar		
Tele Fax:- 0183-2581420	Website:- www.ppcb.gov.in	email:- seezoasr@yahoo.com

147

No. _____ Regd. _____ Date: _____
To

M/s Amar Colour Chem India,
26, Focal Point,
Amritsar.

Subject: Proceedings of the meeting through VC before the Chairman of the Board on 03.01.2022 in reference to Show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 (16249647) .

Following were present:-

On behalf of Board: - **Er. Krunesh Garg, MS, PPCB, Patiala.**
Er. G.S Majithia, CEE, Jalandhar.
Er. Harbir Singh, SEE, Z.O., Amritsar.
Er. Jatinder Kumar, EE, RO, Amritsar.

- Senior Environmental Engineer, Zonal Office, Amritsar briefed that the industry has given hearing before Worthy Chairman of the Board on 06/08/2021, following decisions were taken:-
1. The industry shall submit an undertaking to the PPCB within 07-days in shape of commitment that the industry will make himself available during the Audit by the team and shall also ensure that the industry is in operation during the inspection by the Audit team.
 2. The industry will achieve all standard and norms for effluent discharge and air emission as prescribed by MoEF, Govt of India, Central Pollution Control Board and Punjab Pollution Control Board.
 3. The industry will install Online Continuous Effluent Monitoring System and High volume sampler by 15 September 2021.
 4. The industry will check regarding the SOP for solvent using industry issued by CPCB and incase they are applicable, the industry will comply with all the SOP's within 45-days.
 5. The industry will not use pet coke as a fuel in the furnace of the boiler in future.
 6. The industry will not manufacture Dye or dye intermediate without obtaining Environment Clearance as required under the EIA notification dated 14/09/2006.
 7. The industry shall submit BG of Rs. 10 Lacs to the PPCB within 10-days period to the effect that:-
 - a) The industry shall not manufacture dye & dye intermediate without obtaining Environment Clearance as required under the EIA notification dated 14/09/2006.
 - b) The industry shall make available himself during the audit and shall also ensure that industry shall be in operation during the Audit by Audit team.
 - c) The industry shall comply with all the standards and norms for effluent discharge and air emission as prescribed by MoEF, Govt of India, Centre Pollution Control Board and Punjab Pollution Control Board.
 - d) The industry shall comply with the various provisions of Water (Prevention & Control of Pollution) Act 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

8. The consent to operate under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 will be allowed for 03-months period.
9. Directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 and u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 be allowed for temporary restoration of electric connection for 03-months period and Plant & machinery shall be desealed by the Regional Office for 03-months period.
10. (a) A technical team of following officers is constituted for the technical Audit of the industry:-

Sr.No.	Name	Department	Nominee
1	Dr. Varinder Kaur	Department of Chemistry, GNDU	Chairperson
2	Mr. Sachin Kumar	Department of Chemistry, GNDU	Member
3	Mr. Parambir Malhi	Department of Chemistry, GNDU	Member
4	Representative of Centre Pollution Control Board	Centre Pollution Control Board, New Delhi	Member
5	Environmental Engineer	Environmental Engineer, Regional Office, Amritsar	Convener Member

10. (b) The team shall conduct the technical Audit of the industry when the industry is in operation & submit a detailed report to the Punjab Pollution Control Board well within 03-months period. The team shall prepare a comprehensive report material balance statement also conduct the waste water monitoring and monitoring of ETP and air emission monitoring from stack and ambient air and get it analyzed from Labs of CPCB, PPCB and PBTI and shall also comment upon the product being manufactured by the industry i.e. Dye is an banned or non-banned Dye.
11. Environmental Engineer Regional Office to check all the compliance with regard to various provisions of Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit its final report and recommendations in the matter well within 03-months period.

- The consent to operate under Water Act & Air Act were granted to the industry with its validity upto 16.11.2021 and Directions u/s 33-A of Water Act, 1974 & 31-A of Air Act, 1981 for temporary restoration of electric connection were issued for a period of three month with its validity upto 16.11.2021.
- Numerous complaints against the industry have been received in this office dated 16.12.2021, 09.12.2021, 29.11.2021, 25.11.2021, 29.10.2021, 13.10.2021, 29.09.2021, 24.09.2021 etc. It is worth mentioning here that a telephonic message was received by the Chairman of the Board from Sh. G.S. Aujla, M.P. Amritsar regarding complaint against the industry as it was still in operation despite the disconnection of electricity connection. Accordingly, a team of officers of Regional Office Punjab Pollution Control Board visited the industry on 02/01/2022 surprisingly and it was found that the industry was not in operation. However, the D.G. set have also been sealed to ensure that the industry does not operate. The team during the visit observed that the electric connection was found disconnected.
- The industry has applied for renewal of consents to operate under Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 and restoration of electric connection issued under u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981. As per compliance of the decisions of personal

hearing dated 06/08/2021. The technical team visited the industry on 13/10/2021. The team has submitted its visit report to the Board on 20/12/2021 and following are the observations and recommendations have been made by the technical team:-

1. As per the Amar Colour Chem, they are standardizing 2 dyes (dilution), Malachite green and Auramine yellow. Malachite Green dye is also referred as C.I Basic Green 4 and Auramine yellow dye is referred as C.I Basic Yellow 2.
2. The factory was working in its full strength.
3. Irritating fumes were noticed especially in front of yellow dye manufacturing section.
4. Whole factory was spilled with green and yellow colored dyes.
5. Mill owner informed the team that in their unit only dry processes are generally carried out and it is on about zero discharge but during visit it was found that the industry was discharging some polluted liquor.
6. The team has taken few pictures during the visit to Amar Colour Chem. India. These pictures reveal that their Effluent treatment plant was non-functional (Image 2).
7. At the time of visit, the yellow dye was processed under dry conditions, whereas the green dye was processed under wet conditions. This wet processing of green colour was generating green colored effluent. This effluent was stored in the tank into the premise of industry which was fully filled at the time of visit. It was observed by team that there was a pipe which was attached with pump lying in that tank. It is supposed that this pipe can be used for discharging the colored effluent directly into the sewerage during the odd/strange hours (Images 3 & 4).
8. It was also observed that workers were working with bare hands and were wearing only slippers in their feet. The gloves were provided by the owner to some workers after getting the suggestions from team. No safety and health measures were taken for the workers. Workers engaged in processing and packing of dyes, were also colored in green plus yellow color which is not a good sign for their health. It reveals that the working conditions, method of working and handling of colored substance in the unit are not good for the health of workers (Image 5, 6, 7 & 8).
9. Following chemicals were found either in the production premise or in the storage area and the list is given below:-
 - a. Ortho toluidine
 - b. Mono-chlorobenzene
 - c. N-N dimethylaniline Benzaldehyde
 - d. Sodium hydrosulphite
 - e. Sodium hypochlorite
 - f. Sulfamic acid
 - g. Hydrochloric acid
 - h. Sodium sulphate
 - i. Caustic soda
 - j. Crystal salt
 - k. Levocol CPES
 - l. Urea
 - m. Activated carbon
 - n. Tarpin oil

10. Basic Yellow (Auramine O) as a dry dye (images 7 & 8) and Malachite Green as a concentrated liquid dye (Images 9 & 10) are also found in the storage area.
11. Some of the chemicals found in the manufacturing unit have ill-effect on human health, such as genotoxic, teratogenic and carcinogenic in nature.
12. Image 11 reveals the presence of ortho-toluidine drums in the factory which falls on the list of German consumer goods ordinance. This is also listed in Group III Category 2 of the MAK. Reference is attached as and in the list of OEKO-TEX.
13. CI Basic Green 4 is in banned list of dyes by Oeko-Tex and CI basic yellow 2 is under observation.
14. The raw materials required for the synthesis of Malachite Green are Benzaldehyde and Dimethylaniline, chemical reaction is shown in Figure 1 and Basic yellow are N- dimethylaniline, formaldehyde, urea, sulfamic acid, chemical reaction is shown Figure 2. It is reported in the literature that these compound may cause allergic reactions (e.g. sneezing, coughing, wheezing, runny eyes and nose, itching, skin rashes, hypotension). It may also cause bladder cancer. When they are heated or decomposed, it emits toxic fumes. (NTP, 1992) (<https://pubchem.ncbi.nlm.nih.gov/compound/Basic-violet-14#section=Health-Hazards>; Online Reference and other references are attached as. It was observed during the inspection that these chemicals were stored in the industry. The above mentioned dyes can be synthesized by using these chemicals. The owner of the industry said that they are not manufacturing any dye in their unit. In addition to this, he said they are just standardized the already manufactured basic dyes and the above said banned chemicals are used for trading.
15. Balance sheet for the stock/purchase/sale of Basic green, benzaldehyde, N-N dimethyl aniline and Basic yellow is submitted to the Punjab Pollution Board Control for the time period of one year i.e. 1/11/2020 to 30/10/2021. As per the balance sheet and as per the process sheet/chart submitted by the manufacturing, they are using Benzaldehyde, glycerine and N-N dimethyl aniline in the standardization/dilution of Melachite Green, but these chemicals can also be used as a raw material for the synthesis of the same dye, along with these chemicals, HCl is also used and HCl is mentioned in the Yellow, they didn't mention any other chemical used for standardization/dilution but as per the manufacturer claim in their process sheet/chart, they are using benzaldehyde, glycerine and N-N dimethyl aniline in the process. The raw material used for the synthesis of the basic yellow is N-N dimethyl aniline. N-N dimethyl aniline is used as raw material by the owner in the standardization/dilution of the basic yellow dye. When team questioned on the manufacturing of the dyes, owner again denied and insist on dilution of above said dyes and trading of rest of the chemicals stored in industry.
16. As per owner, he is also doing trading of chemicals from the same premises which is a manufacturing unit (that is questionable). Regarding the confirmation of trading of the products, it is recommended to forward this case study to Department of Excise and Taxation and also suggested to look after the all stocks of sale and purchase done by Amar colour chem for last 3 years.
17. Regarding rest of chemicals mentioned in the point no. 9, as per owner, he is doing trading/selling of these chemicals into the local market.

18. Reports of the samples collected by PPCB are attached .

19. As per chemical reactions for the synthesis of Basic yellow 2, H₂S and NH₃ gases may be released. At the time of industrial inspection, no equipment was available for the measurement of these gases with the technical team, so it was not possible to measure the same.

20. It is suggested that In future, these H₂S and NH₃ gases should be measured using a system/instrument for sequential detection of multiple gases using laser-based wavelength modulation which should also be installed in the premises of complainant.

The visiting team concluded that:-

The industry does not have adequate fugitive emission control system. The emission generated from the process is harmful and carcinogenic. In absence of adequate fugitive emission control system the committee recommend that the industry may be issued closure notice under Air Act by PPCB.

In light of the report of the technical team it was decided to hold a VC meeting of all the concerned officers with the Competent Authority of the Board to discuss the report and to decide further course of action in the matter. Therefore, the VC meeting was held on 03.01.2022 at 12:00 PM wherein the report was discussed in detail and it was observed that the industry is engaged in manufacturing of Auramine Yellow dyes and Malachite Green dye being manufactured is a banned dye and the during process of manufacturing of Auramine yellow dye, process emission are generated and industry has not provided any APCD to control the process emission. Therefore keeping in view of the recommendation of technical team and after detailed deliberation with the officers of the Board it was decided as under :-

1. The Consent to Operate under Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 be refused.
2. The plant and machinery along with DG set of the industry to be sealed immediately.
3. The Electric Connection of the industry will remain to be disconnected u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981, so that the industry do not operate its manufacturing process. However, the domestic electric connection of single phase may be restored to the industry only for use of domestic purposes.
4. The report received from technical team be sent to M/s Amar Colour Chem India, 26, Focal Point, Amritsar for his information.
5. EERO Amritsar to submit the compliance of above given decisions immediately.



noted

48

12/01/22

Act A.E.E. - II
 12/11/22
 मिति: 11/11

Albert send to
 through E-Office/Endst
 sel- 12/11/22

For Sr. Environmental Engineer
 Dated. 10/01/2022

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, Amritsar for information and necessary action. He is directed to ensure the compliance of above decisions in letter & spirit.

10/11/22
 For Sr. Environmental Engineer

Government of Punjab
Department of Science, Technology and Environment

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

To

The Member Secretary,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala.

No.01/SLO/AA/2022/

Dated



File Lt
9/21/22
A.P.R. - 2
ਕਰੀ ਭਾਗ
FR 2 21/3
ਵਾਰ: ਦਿੱਲੀ
ਮ 21/03

Subject:

Appeal filed by M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar – Interim order passed by the Appellate Authority.

Please refer to the appeal case mentioned above.

2. Please find enclosed herewith a certified copy of interim order dated 2.2.2022 passed by the Appellate Authority-cum- Principal Secretary to Government of Punjab, Department of Science, Technology and Environment in the above mentioned case for information and compliance.

Sd/-
Senior Law Officer
Appellate Authority

Endst. No. 01/SLO/AA/2022/62-65 Dated 15/3/2022

A copy of the above alongwith copy of order dated 21.2.2022 is forwarded to the following for information and necessary action please:

- 1) The Chief Engineer, Punjab State Power Corporation Ltd, Amritsar.
- 2) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar.
- 3) M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar.
- 4) Personal Assistant to Principal Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh.

Amrik Singh
Senior Law Officer
Appellate Authority

Before the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
Department of Science, Technology and Environment, Government of Punjab, Chandigarh.

M/s Amar Colour Chem India V/s Punjab Pollution Control Board

- Present: 1 Mr. Aalok Jagga, Advocate with Ms. Deepshikha Gupta, Advocate on behalf of the Appellant.
- 2 Er. G.S. Majithia, Chief Environmental Engineer alongwith Er. Harpal Singh, Environmental Engineer on behalf of Punjab Pollution Control Board.

ORDER

M/s Amar Colour Chem India, Amritsar has filed Appeal for setting aside the show cause notice dated 3-08-2021, order dated 10-01-2022 whereby plant and machinery and D.G set of the industry has been ordered to be sealed and the order refusing renewal of consent by the Punjab Pollution Control Board. The industry is lying closed and has prayed for staying the operation of closure order.

2) Upon notice, the Punjab Pollution Control Board has filed reply through its Environmental Engineer and a copy of the same was supplied to the counsel for the appellant.

3) Parties were heard.

4) The officer of the Board stated that the Board has received numerous complaints against the industry and during the hearing on 6.8.2021 a committee / technical team of officers was constituted to conduct technical audit of the industry and to submit report. Consent to operate was granted for a period of three months upto 16.11.2021. The committee / technical team of officers visited the industry on 13.10.2021 and submitted its report on 14.12.2021 to the Board. The Technical Committee in its report dated 14.12.2021 has stated that O-toluidine found in the manufacturing unit is banned by the Government of India with further disclosure that the emissions generated from the process are harmful and carcinogenic. The wet processing of green colour was generating green coloured effluent and a pipe in the storage tank was found to be attached with pump, which was supposed to be meant for discharging the coloured effluent directly into sewerage during odd hours. The unit of the appellant has been ordered to be closed on the basis of the third party report of Technical Committee wherein violations have been clearly mentioned. The officer of the Board requested to upheld the closure orders.

5) The Counsel for the appellant stated that the appellant is engaged into the standardization of basic Yellow 2 Auramine O and Basic Green 4/Malachite Green and the appellant is not dealing with or manufacturing any of the 112 dyes which had been prohibited by the Ministry of Environment and Forests, Government of India. The appellant is availing

154
duty drawback on the said chemicals from the Federation of Indian Export Organizations set up by the Ministry of Commerce, Government of India and this fact makes it clear that the import and export of such chemicals is permitted by the Government of India. He further stated that the Ortho-toluidine, the reference of which has been made in the alleged report of the Technical Committee, is only banned in Germany and not in India as per Annexure VII (b). The appellant, however, is not manufacturing O-toluidine but only engaged in trading of the same and purchases the chemical from a MNC to which Maharashtra Pollution Control Board has granted consent. The Counsel also stated that various Pollution Control Boards in India have provided consent to operate to similar type of industries dealing with similar chemicals which have been dealt with by the appellant. The counsel stated that the appellant has removed other shortcomings and may be allowed to be operate the unit.

6) After hearing the parties and examining the relevant record, it is observed that it is not the case that the unit of the appellant has been closed by the Board only on the basis of manufacturing of banned dyes, but some other shortcomings were also noticed by the visiting team and the report of the Technical Committee in this regard has already been supplied to the appellant by the Board. The appellant is, thus, directed to remove the shortcomings pointed out by the visiting team at the earliest to the satisfaction of the Board.

2. The orders of closure passed by the Board are not permanent in nature. Prima facie it seems that the dyes which have been mentioned in the case are not banned in India. However, the Board is directed to seek a clarification from the Ministry of Environment, Forest and Climate Change, Government of India in this regard as to whether the dyes namely Auramine Yellow, Melachite Green as well as O-toluidine are banned in India or not. In view of these observations and directions, the operation of the appellant unit is hereby allowed as an interim measure for a period of one month from the date of issuance of this order, however, subject to the condition that the appellant shall not manufacture the dyes which have been prohibited by the Ministry of Environment, Forest and Climate Change and shall also not cause any environmental pollution. The Board is directed to visit the unit of the appellant frequently during the said period of one month and submit its report with regard to the compliance of the shortcomings. If any complaint is received during this period, the Board shall take prompt action and video-graph the moment.

7) List the case for further hearing after one month from the date of issuance of this order.

Sd/-
(Anurag Verma, IAS)
Appellate Authority
-cum-

Principal Secretary to Government of Punjab,
Department of Science Technology and
Environment

1.02.2022

Certified Copy

Anurag Verma
Senior Law Officer
Appellate Authority
Government of Punjab
Deptt. of Science, Technology
and Environment, CHD
15-03-2022



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420

Website:- www.ppcb.gov.in

email:- seezoasr@yahoo.com

No.
To

Regd.

Date:

1. The Chief Engineer (Border Range),
Punjab State Power Corporation Ltd,
Amritsar.
2. The Superintending Engineer (Distribution),
Punjab State Power Corporation Limited,
Amritsar.

Sub:

Directions u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 for temporary restoration of electricity connection- M/s Amar Colour Chem India, Plot No. 26, Focal Point, Amritsar. (12912142).

Please refer to the subject cited above.

- 2) It is informed that M/s Amar Colour Chem India has challenged the orders passed by the Board for closure of the industry and the Hon'ble Appellate Authority constituted by the government under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act, 1981 in the Department of Science, Technology and Environment has allowed the operation of the industry vide order dated 21/02/2022 (issued on 15.3.2022) as an interim measure for a period of 01month.
- 3) You are, therefore, requested to comply with the following direction u/s 33-A of Water (Prevention and Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981:

"That the authorities concerned shall restore the electricity connection of the subject cited industry temporarily for a period of one month, with immediate effect."

- 4) In case of failure to comply with the above said direction, you are liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981.

This issues with the approval of the Competent Authority of the Board.


Senior Environmental Engineer
For and on behalf of PPCB

A copy of the above is forwarded to M/s Amar Colour Chem India, Plot No. 26, Focal Point, Amritsar with a direction to comply the orders dated 21.2.2022 (issued on 15.3.2022) of the Hon'ble Appellate Authority. The temporary restoration of electricity, however, shall be subject to the following conditions as per the orders of the Appellate Authority that:

1. The industry shall remove the shortcomings pointed out by the visiting team at the earliest to the satisfaction of the Board, the report of which has already been supplied to the industry vide Board's letter no. 49-50 dated 10/01/2022.
2. The industry shall not manufacture the dyes which have been prohibited by the Ministry of Environment, Forest and Climate Change and shall not cause any environmental pollution.
3. The industry shall apply for and obtain the Consent to Operate of the Board under Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981, immediately.



ACT A.E.E.-2
ਨਵੀਂ ਡਾਕ,
FR 5/4

noted @
06/04/22

Self
Senior Environmental Engineer
For and on behalf of PPCB

Endst. No. 1007

Dated. 04/4/2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, **Amritsar** for information and necessary action with the following directions:

- 1) The Environmental Engineer shall submit the compliance report of above said directions immediately.
- 2) The Environmental Engineer shall seek clarification from the Ministry of Environment, Forest and Climate Change, Government of India as to whether the dyes namely Aurmaine Yellow, Melachite Green as well as O-toluidine are banned in India or not.
- 3) The Environmental Engineer shall visit the industry (alongwith two AEEs of Regional Office and ASO Zonal Office, Laboratory, Jalandhar) frequently during the said period of one month and submit report with regard to the compliance of the shortcomings.
- 4) If any complaint is received during the said period, the Environmental Engineer shall take prompt action and video-graph the moment.

Senior Environmental Engineer
For and on behalf of PPCB



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ 157
PUNJAB POLLUTION CONTROL BOARD

No. 7822

Dated. 12/4/2022

To

The Additional Secretary,
CP Division,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi.

Sub: Request for clarification as to whether the dyes namely Auramine Yellow, Melachite Green as well as O-toluidine are banned in India or not.

Ref: Orders dated 21.2.2022 (issued on 15.3.2022) passed by the Appellate Authority-cum-Principal Secretary to Government of Punjab, Department of Science, Technology and Environment.

Please refer to the subject cited above.

2) It is informed that M/s Amar Colour Chem (India) situated at Focal Point, Amritsar is a small scale industry engaged in the manufacturing of dyes and dye-intermediates and was granted consent to operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 for the manufacturing of Oil Green @ 100 Kg/day and Oil Yellow @ 100 Kg/day with raw material of basic dyes @ 50 kg/day, Glyceraine @ 138 kg/day, Benzaldehyde @ 5 Kg/day and Dimethyl Aniline @ 7 kg/day. Copy of consent granted for the period from 17.8.2021 to 16.11.2021 is enclosed for kind perusal.

3) Complaints regarding pollution being caused and manufacturing of banned dyes by the industry were received by the Board. The Chairman of the Board has constituted a Technical Team under the Head of Department of Chemistry, Guru Nanak Dev University, Amritsar (Punjab) to conduct Technical and Environmental Audit of the industry. On the basis of report submitted by the technical team, the Board vided order dated 10.1.2022 had decided to continue with the directions issued for closure of the industry and disconnection of electricity. The relevant report of the Technical Team alongwith order dated 10.1.2022 of the Board is enclosed for kind perusal.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



4) The industry has filed an appeal against the orders of the Board before the Appellate Authority constituted by the Government. The counsel for the appellant stated before the Appellate Authority that the appellant is engaged into the standardization of basic Yellow 2 Auramine O and Basic Green 4 / Malachite Green and the appellant is not dealing with or manufacturing any of the 112 dyes which had been prohibited by the Ministry of Environment, Forest and Climate Change, Government of India. The appellant is availing duty drawback on the said chemicals from the Federation of India Export Organization set up by the Ministry of Commerce, Government of India and this fact makes it clear that the import and export of such chemicals is permitted by the Government of India. He further stated that the Ortho-toluidine, the reference of which has been made in the alleged report of the Technical Committee, is only banned in Germany, and not in India as per Annexure VIII(b). The appellant is not manufacturing O-toluidine, but is engaged in trading of the same and purchases the chemical from a MNC to which Maharashtra Pollution Control Board has granted consent. Various Pollution Control Boards in India have provided consent to operate to similar type of industries dealing with similar chemicals which have been dealt by the appellant.

5) After hearing the parties and examination of relevant record, the Appellate Authority vide order dated 21.2.2022 has allowed the operation of the industry as an interim measure for a period of one month with the condition that the industry shall not manufacture the dyes which have been prohibited by the Ministry of Environment, Forest and Climate Change and shall not cause any environmental pollution. The Board has been directed to seek a clarification from the Ministry of Environment, Forest and Climate Change, Government of India as to whether the dyes namely Auramine Yellow, Melachite Green as well as O-toluidine are banned in India or not. A copy of order dated 21.2.2022 (issued on 15.3.2022) passed by the Appellate Authority-cum-Principal Secretary to Government of Punjab, Department of Science, Technology and Environment is enclosed herewith for kind perusal.

6) In view of the above explained position, it is requested to clarify the fact as to whether the dyes namely Auramine Yellow, Melachite Green as well as O-toluidine are banned in India or not. An early response in the matter shall be appreciated as the Board has to apprise the Appellate Authority about the said facts of the case.


 Member Secretary

Endst. No. _____

Date _____

A copy of the above is forwarded to the following for information and necessary action to get the clarification from the Ministry of Environment, Forest & Climate Change at the earliest possible time.

- 1) The Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar.
- 2) The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Amritsar.
- 3) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar.

Sd/-
Member Secretary

160

Government of Punjab
Department of Science, Technology and Environment

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

To

The Member Secretary,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala.

No.01/SLO/AA/2022/

Dated

Subject: Appeal filed by M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar.

The subject cited case has been disposed of by the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment by an order dated 06.05.2022. Please find enclosed herewith a certified copy of the said order dated 06.05.2022 for information and necessary action.

sdl-
Senior Law Officer
Appellate Authority

Endst. No. 01/SLO/AA/2022/135-138 Dated 18/5/2022

A copy of the above is forwarded to the following for information and necessary action please:

- 1) Personal Assistant to Secretary to Government of Punjab, Department of Science, Technology and Environment, Room No.711, Mini Secretariat, Punjab, Sector-9, Chandigarh.
- 2) Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar.
- 3) M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar.
- 4) Mr. Aalok Jagga, Advocate, # 231, Sector-21-A, Chandigarh.

Amrik Singh
Senior Law Officer
Appellate Authority

Government of Punjab
Department of Science, Technology and Environment

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Appeal No.1/SLO/AA/2022

Date of filing: 31.01.2022

Date of Decision: 06.05.2022

M/s Amar Colour Chem India

V/s

Punjab Pollution Control Board

- Present:
- 1 Mr. Aalok Jagga, Advocate with Ms. Deepshikha Gupta, Advocate and Sh. Rohit Handa on behalf of the Appellant.
 - 2 Er. Harpal Singh, Environmental Engineer alongwith Er. Jatinder Kumar, Assistant Environmental Engineer on behalf of Punjab Pollution Control Board.

ORDER

Vide order dated 21.2.2022 (issued on 15.3.2022), the operation of the appellant unit was allowed for a period of one month as an interim measure with the direction to remove shortcomings and subject to the condition that the appellant shall not manufacture the dyes which have been prohibited by the Ministry of Environment, Forest and Climate Change. At the same time, the Board was directed vide the same order dated 21.2.2022 to sought a clarification from the Ministry of Environment, Forest and Climate Change as to whether the dyes namely Auramine Yellow, Malachite Green as well as O-toluidine are banned in India or not and to visit the unit of the appellant twice during the said period of one month and submit report.

- 2) The Counsel for the appellant stated that the unit has not yet been made operational and placed on record the information obtained by the appellant from the Ministry of Environment, Forest and Climate Change with regard to the banning of dyes and the

Ministry of Commerce and Industry, Department of Commerce, Directorate General of Foreign Trade, Government of India. The Counsel stated that the information provided by the Ministry of Environment, Forest and Climate Change vide letter dated 14.3.2022 discloses the list of dyes prohibited vide notification dated 26.3.1997 and the dyes namely Auramine Yellow, Malachite Green, Chemical O-toluidine does not fall in the said list. The information provided by the Ministry of Commerce and Industry vide letter dated 11.3.2022 discloses ITC (HS), 2017 Schedule I, Import Policy Wherein Basic Yellow (non-azo)-Yellow 2 having code 32041321 and Basic Green (non-azo)- Green 4 (Malachite green) having code 32041361 have been shown to be free. The Counsel requested for allowing the operation of the unit as all other shortcomings have already been removed.

3) The officer of the Board stated that the Member Secretary of the Board has written a letter dated 12.4.2022 to the Ministry of Environment, Forest and Climate Change requesting for the information in accordance with the directions contained in the order dated 21.2.2022 of the Appellate Authority, but the reply of the Ministry is awaited. The officer further stated that the industry has not started its operation in full capacity as such visit report could not be prepared and apprised that necessary action will be taken after the receipt of reply from the Ministry of Environment, Forest and Climate Change, Government of India.

4) After hearing the parties, it is observed that even after the issuance of the order of the Appellate Authority on 15.3.2022 i.e. one-and-a-half-month away, the information of Ministry of Environment, Forest and Climate Change is still awaited. The Board seems to have not made efforts to obtain the requisite information as per the directions of the Appellate Authority. The Board, as such, is advised and directed to write a demi official letter to the concerned officer of the Ministry of Environment, Forest and Climate Change to secure the information and may also depute some official to pursue the case with the Ministry and obtain the desired information. However, the operation of the industrial unit cannot be halted for want of information for a long time. The information obtained by the appellant from the Ministry of Environment, Forest and Climate Change and the Ministry of Industry and Commerce, Government of India under the provisions of the Right to Information Act, 2005 and placed on record of the case also contain genuine documents and cannot be ignored in a casual manner. The information so obtained by the appellant discloses the fact that the dyes Auramine Yellow and Malachite Green are not banned in India. Relying upon the said information as placed on record by the Counsel for the appellant, I hereby confirm the order



-3-

dated 21.2.2022 of the Appellate Authority and allow the operation of the industrial unit of the appellant subject to the conditions already imposed in the order dated 21.2.2022. The Board on its own may make special efforts to obtain the requisite information from the Ministry of Environment, Forest and Climate Change and also check and monitor the operation of the industrial unit for compliance of Environmental Laws. Conditions already imposed in the order dated 21.2.2022 of the Appellate Authority shall continue.

5) The appeal stands disposed of in above terms. If any issue emerges after the passing of this order, the parties are at liberty to approach the Appellate Authority.

06.05.2022
Pronounced

Sd/-
(Rahul Tiwari, IAS)
Appellate Authority
-cum-

Secretary to Government of Punjab,
Department of Science, Technology and Environment,
Chandigarh.

Certified Copy

Amrik Singh
Senior Law Officer
Appellate Authority
Government of Punjab
Deptt. of Science, Technology
and Environment, CHD
18.05.2022



164



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420

Website:- www.ppcb.gov.in

email:- seezoasr@yahoo.com

No.

Regd.

Date:

To

1. The Chief Engineer (Border Range),
Punjab State Power Corporation Ltd,
Amritsar.
2. The Superintending Engineer (Distribution),
Punjab State Power Corporation Limited,
Amritsar.

Sub: Directions u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 for temporary restoration of electricity connection- M/s Amar Colour Chem India, Plot No. 26, Focal Point, Amritsar. (12912142).

It is informed that the Hon'ble Appellate Authority constituted by the government under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act, 1981 Department of Science, Technology and Environment has allowed the operation of the industry vide order dated 06/05/2022.

You are, therefore, requested to comply with the following direction u/s 33-A of Water (Prevention and Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981:

"That the authorities concerned shall restore the electricity connection of the subject cited industry temporarily for six months i.e. up to 30/11/2022, with immediate effect."

In case of failure to comply with the above said direction, you are liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981.

This issues with the approval of the Competent Authority of the Board.

Sd/-
Senior Environmental Engineer
For and on behalf of PPCB

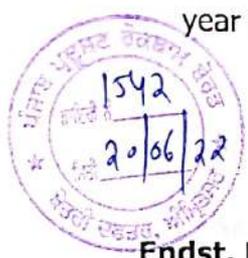
Endst. No. _____

Regd.

Dated. _____

A copy of the above is forwarded to M/s Amar Colour Chem India, Plot No. 26, Focal Point, Amritsar with a direction for compliance of the order passed by the Appellate Authority dated 18/03/2022 and 06/05/2022. The temporary restoration of electricity, however, shall be subject to the following conditions:

- A) That the industry shall immediately comply with the shortcomings as identified during the technical and environmental audit of the industry which has been conveyed to the industry by Punjab Pollution Control Board letter no. 47 dated 10/01/2022 and shall submit a compliance report.
- B) That the industry shall operate 02 no. HVS installed at the front boundary and back boundary wall of the industry for 24 hrs in a day for 03-months period regularly and shall get the ambient air emission tested from a lab approved under EPA Act 1986 for the parameters (1) SPM (2) Acid Mist (3) SO2 (4) NOx, (5) Any other gaseous pollutant as advised by the Environmental Engineer Regional Office and SO ZO Lab Jalandhar and shall submit report to the Board within 15-days.
- C) That the industry shall follow the SOP for installation & operation of OCEMS installed at the outlet of ETP and shall connect it with the website of Punjab Pollution Control Board and CPCB and shall keep a record of it.
- D) The industry shall ensure that they will not manufacture any dye or intermediate which has been banned by MoEF & CC, CPCB, PPCB or by other Govt of India agency.
- E) The industry shall ensure that there is no complaint regarding the discharge of untreated emission and waste water by the industry in the area.
- F) That the industry shall comply with the orders of Appellate Authority dated 18/03/2022 and 06/05/2022 in letter and spirit.
- G) That the industry will get its BG of Rs. 10 lac extended for a further period of 01-year and submit it to the Board within 15-days.



noted *ACT* *A.E.E II* *File* *HR*
20/06 *20/6* *20/6* *Self*
 Senior Environmental Engineer
 For and on behalf of PPCB
 Dated. 16/06/2022

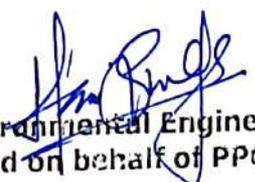
Endst. No. 1991

ਦਾਤਾ: ਦਿੱਲੀ: 20/06/

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar for information and necessary action with the following directions:-

1. EERO shall visit the industry every 15-day period and conduct air emission sampling from the stack, ambient air quality monitoring for 08-hours, ETP monitoring and to check the compliance of shortcomings as identified during the Technical & Environmental Audit of the industry and shall submit the complete report along with the recommendations.
2. EERO to get the clarity from the PSPCL regarding the availability of number of electric connection in the said premises of the industry.

3. EE, RO Amritsar shall personally visit CPCB/MoEF office to get the reply of the letter written by Punjab Pollution Control Board to MoEF & CC regarding the clarification on the ban of the dyes within 07-days, period.
4. EERO shall comply with the order of the Appellate Authority dated 18/3/2022 and 06/05/2022 in the true letter & spirit.
5. EE, RO Amritsar shall monitor the industry and co-ordinate with the PBTI for collection and analysis of effluent and emission samples of the industry on the cost of industry.
6. EERO to submit a report on the complaint received through DC Office vide its letter no. PA/1832 dated 09/06/2022 in which DC has directed that a thorough and detailed enquiry report in light of the orders of the Appellate Authority cum Secretary to Govt of Punjab, Deptt. of Sci. Tech. & Environment, Chandigarh dated 06/05/2022 be made.


Senior Environmental Engineer
For and on behalf of PPCB



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420

Website:- www.ppcb.gov.in

email:- seezoasr@yahoo.com

167

No.

Regd.

Date:

To

M/s Amar Colour Chem India,
26, Focal Point,
Amritsar.

Sub:

Revoking of consent to operate under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 (19069238).

Whereas, it is obligatory on the part of the industry to obtain the consent to establish (NOC) u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 before establishing / expansion of the Industry.

And whereas, it is also obligatory on the part of the Industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for operation of the Industry.

And whereas, it is mandatory on the part of Industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent/emissions being discharged by Industry, conforms to the effluent/emission standards as prescribed by the Board.

And whereas, the consent to operate under the Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 were granted vide no. 1992 dated 16/06/2022 and no. 1994 dated 16/06/2022 respectively with validity upto 30.11.2022 subject to certain terms and conditions mentioned therein.

And whereas, Environmental Engineer Regional Office Amritsar reported vide its reporting 19069238 that a complaint has been received telephonically against the subject cited industry regarding the colored effluent being discharged into public sewer. The industry was visited by AEE along with Environmental Engineer and other supporting staff of Regional Office, Amritsar on 21/06/2022 at 12:00 noon. During visit, it was observed that the industry was discharging its colored effluent without any treatment directly into the sewer inside its premises leading to main sewer (photographs attached). The effluent samples were also collected from the sewer near the main gate of the industry. But the owner of the industry has snatched the samples collected by this office and closed the main gate of the industry. The industry has also failed to comply with the directions given by the Board vide letter no. 1988-89 dated 16/06/2022.

And whereas, the industry has failed to comply with the conditions of consent granted to it and is violating various provisions of the Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981, as such the Competent Authority has decided to revoke the consent to operate granted to the industry under the said Acts.

As such, in exercise of the powers conferred upon u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, the consents to operate granted under the said Acts are hereby **revoked** due to the reasons mentioned above.

DA, - as above.

Sd/
For Sr. Environmental Engineer
Zonal Office, Amritsar

168

Endst. No. 2244

Dated. 08/07/22

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, Amritsar for information and further necessary action.

Dr - 08/7/22
For Sr. Environmental Engineer
Zonal Office, Amritsar



~~Act A.E.E.-2
ਨਵੀਂ ਭਾਗ~~

Dr
12/7/22
File in B-15
J
14/7/22

ਦਾਤਾ: ਦਿੱਤੀ: 11/7/22

noted
12/7/22



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar
 Tele Fax:- 0183-2581420 Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com

169

A/E
12/7/22

No. _____ Regd. _____ Date: _____
 To _____

1. The Chief Engineer (Border Range),
 Punjab State Power Corporation Ltd,
 Amritsar.

2. The Superintending Engineer (Distribution),
 Punjab State Power Corporation Limited,
 Amritsar.

ACT A.E.E.-2
 ਨਵੀਂ ਭਾਗ

12/7/22

Noted
 12/8



ਵਾਤਾ: ਦਿੱਲੀ
 ਮਿ/11-07

Sub:

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 - M/s Amar Colour Chem India, 26, Focal Point, Amritsar (17225439).

Ref:- **PPCB letter no. 1988-89 dated 16/06/2022.**

In reference to above, it is intimated that the Competent Authority has decided to disconnect the supply of electricity available to the premises of subject cited industry. In reference to SDO (Technical), PSPCL, Sub Division, Mall Mandi office Letter no 93 dated 18/01/2022, it has been informed that there are 2 no. electric connections in the premises under the name:-

- i. M/s Amar Colour Chemical, 26, Focal Point, Amritsar (Medium supply), 3002964291 (84KW/94KVA)
- ii. M/s Amar Colour Chem (India), 26-A, Focal Point, Amritsar (Small power) SP-3005255633 (19.97KW/20KVA)

You are, therefore, directed u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to comply with the following direction:-

"That the authorities concerned shall disconnect both power connection/load as mentioned at (i) & (ii) above, in the subject cited premises with immediate effect."

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981.

This issues with the approval of Competent Authority of the Board.

Sd/-
Senior Environmental Engineer
 For and on behalf of Chief Env. Engineer

Encl. No. 2247

Dated. 08/07/22

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar for information and necessary action and with directions to ensure the compliance of above directions and to keep watch on the industry that it may not operate without valid consents to operate of the Board.

Sd/-
Senior Environmental Engineer
 For and on behalf of Chief Env. Engineer

Government of Punjab
Department of Science, Technology and Environment

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

To

The Member Secretary,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala.

No. 12/SLO/AA/2022/

Dated



A.E.R.-2
ਨਵੀਂ ਯਾਰ
ਫਾਈਲ 26/8
ਦਾਤਾ: ਦਿੱਸੀ: 26/08/22

Subject: Appeal filed by M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar.

The subject cited appeal has been disposed of by the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment vide order dated 10.8.2022 issued on 18.8.2022. Please find enclosed herewith a certified copy of the said order dated 10.08.2022 / 18.8.2022 for information and necessary action.

sdl -
Senior Law Officer
Appellate Authority

Endst. No.12/SLO/AA/2022/273-275 Dated 23/8/2022

A copy of the above is forwarded to the following for information and necessary action please:

- 1) Personal Assistant to Secretary to Government of Punjab, Department of Science, Technology and Environment, Room No.711, Mini Secretariat, Punjab, Sector-9, Chandigarh.
- ✓ 2) Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar.
- 3) M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar.

Amrik Singh
Senior Law Officer
Appellate Authority

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981

Appeal case no.12/SLO/AA/2022

Date of Filing:04.07.2022

Date of Decision: 10.08.2022 / 18.08.2022

M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel,
Amritsar

V/s

Punjab Pollution Control Board, Vatavaran Bhawan,
Nabha Road, Patiala through its Chairperson

- Present: 1 Mr. Aalok Jagga, Advocate with Ms. Deepshikha Gupta, Advocate and Sh. Rohit Handa on behalf of the Appellant.
- 2 Er. Harpal Singh, Environmental Engineer alongwith Er. Anish, Assistant Environmental Engineer on behalf of Punjab Pollution Control Board.

Order

M/s Amar Colour Chem India has filed the present appeal with a prayer to set aside the order dated 8.7.2022 passed by the Punjab Pollution Control Board vide which the consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 has been refused and further orders of the same date have been issued for disconnection of the power connection of the appellant industry.

- 2) The Appellate Authority vide order dated 18.7.2022 has stayed the operation of the order dated 8.7.2022 issued by the Board for revocation of consents under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention



& Control of Pollution) Act, 1981 alongwith closure order and the Board was asked to file reply in the case.

3) The Board has filed reply in the case and the copy of the same was made available to the appellant.

4) Parties were heard.

5) The counsel for the appellant stated that the appellant purchases basic dyes from different suppliers and standardise the same as per market requirement. The products manufactured by the appellant includes Auramine Yellow Dyes and Malachite Green Dye. During the standardisation, neither any evaporation of the material takes place nor any water effluent is being discharged. However, on the asking of the Board, the appellant has installed an ETP to treat the untreated effluent from the industry.

The appellant has received an order dated 8.7.2022 whereby consent to operate granted to the industry has been revoked and further orders have been passed for disconnection of the electricity connection of the industry. It is alleged in the order that a telephonic complaint was received against the industry and that the industry was visited by Environmental Engineer, Assistant Environmental Engineer alongwith supporting staff on 21.6.2022 and it was observed that the industry was discharging coloured effluent without any treatment directly into the sewer inside its premises leading to main sewer. It was further alleged that effluent sample collected by the officers was snatched by the appellant and the main gate was closed.

The counsel for the appellant stated that there was no such discharge and no such incident as alleged in the order has happened. When the officials of the department visited the site on 21.6.2022, there was heavy rain and lot of water has accumulated outside the industry and its surrounding area. The officials were collecting the sample from sewerage located outside the gate of the industry. The appellant requested the officers not to collect the samples from outside only, but to collect the samples from inside of the industry as well, so that it can be clarified that the alleged effluent is not coming from the industry of the appellant. However, at this instance, the officers of the Board just left the place and never visited the industry of the appellant nor any samples were collected. No snatching incident has occurred at the site.



The counsel stated that time and again samples have been collected from the premises of the appellant industry and all the results have been favourable and the reports have been provided to the respondent Board. The reports dated 12.10.2021 and 1.11.2021 which have been earlier obtained by the respondent Board qua the air as well as the water samples were found to be within the limits prescribed.

The team of officers of the Punjab Pollution Control Board has already visited the industry premises on 14.6.2022 and collected air samples. Since there was no water discharge, water samples were not required to be taken. The report of the same is awaited. The appellant never resisted when the officers of the Board had already visited and inspected the premises of the appellant industry and have taken samples. The industry premises was never being visited by the Board officers on 21.6.2022 as alleged.

The counsel further denied the contents of the order dated 8.7.2022, wherein it is stated that the appellant industry has failed to comply with the directions given by the Board vide letter dated 16.6.2022. In fact, vide the said letter dated 16.6.2022, the respondent Board had levelled certain conditions for temporary restoration of electricity connection and the same had already been complied by the appellant.

All the conditions levelled by the respondent Board are being complied by the appellant in true letter in-spirit. The entire controversy involved in the instant case is based upon mere assumption and there is no conclusive proof to substantiate the reasoning on the basis of which the order for revocation of consents and closure of the industry has been passed.

The counsel stated that the order dated 8.7.2022 has been passed by the Board without issuing any show cause notice or affording opportunity of hearing to the appellant. The counsel requested to set aside the order dated 8.7.2022 passed for revocation of consents and disconnection of the electricity connection.

6) The officers of the Board stated that earlier the appellant industry has filed an appeal before the Appellate Authority for setting aside the show cause notice dated 3.8.2021, order dated 10.1.2022 whereby plant and machinery and D.G. set of the industry has been ordered to be sealed and the order refusing renewal of consent by the Punjab Pollution Control Board. The operation of the appellant industry was



174 allowed by the Appellate Authority vide order dated 6.5.2022 and in terms of the conditions imposed vide earlier order dated 21.2.2022, wherein the Board was directed to take prompt action in case any complaint is received against the industry.

The officer further stated that a telephonic complaint was received by the in the Amritsar office against the appellant industry regarding discharge of colored effluent into public sewer. The industry was visited by the Environmental Engineer, Assistant Environmental Engineer and supporting staff of Regional Office, Amritsar on 21.6.2022 at 12.00 noon. During visit, it was observed that the industry was discharging its colored effluent without any treatment directly into the sewer inside its premises leading to main sewer. The effluent samples were collected from the sewer near the main gate of the industry, but the owner of the industry has snatched the samples collected by the officers and closed the main gate of the industry.

Air emissions samples from 7 locations of the industry were collected by the Board officers and PBTI on 14.6.2022 and the analysis reports shows that the parameters of the pollutants are exceeding at 3 locations.

The industry has failed to comply with the directions given by the Board vide letter no. 1988-89 dated 16.6.2022. The industry has also failed to comply with the conditions of consent granted by the Board and is violating various provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. As such, the competent authority has decided to revoke the consents under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide letter no. 2243 dated 8.7.2022 and orders for disconnection of electricity connection were also issued.

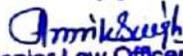
The officer stated that no ground is made out to set aside the order passed by the Board for revocation of consents and for closure of the industry and requested to dismiss the appeal.

7) After hearing the appellant, officers of the Board and examination of the record, I have given a thoughtful consideration to the entire matter. The incident relating to the snatching of samples by the appellant industry from the officers/ officials of the Punjab Pollution Control Board is in fact a serious issue. All the members, officers and other employees of the Punjab Pollution Control Board, when acting or purporting to act in the discharge of their official duties shall be deemed to be the



public servants within the meaning of section 21 of the Indian Penal Code according to the provisions of section 50 of the Water (Prevention & Control of Pollution) Act, 1974 and section 44 of the Air (Prevention & Control of Pollution) Act, 1981. Obstructing a public servant from the discharge of his official duties in an offence under the provisions of the Indian Penal Code as well as the provisions section 42 of the Water (Prevention & Control of Pollution) Act, 1974 and section 38 of the Air (Prevention & Control of Pollution) Act, 1981. The Competent Authority of the Board has acted responsibly on the report of its officers, and issued the orders for revocation of consents under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and disconnection of electricity of the appellant industry. I do not have any reason to disbelief the version of the officers of the Board who are public servants. Keeping in view, the seriousness of the issue relating to the snatching of samples from the officers of the Board and other violations being committed by the appellant industry as mentioned in letter dated 16.6.2022, I hereby, uphold the orders dated 8.7.2022 passed by the Board for the revocation of consents under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and further orders dated 8.7.2022 passed for disconnection of electricity connection of the appellant industry. The stay granted vide order dated 18.7.2022 stands vacated. However, in view of the fact that the appellant industry is situated in the industrial area, liberty is granted to the appellant to make compliance of the directions of the Board and the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and apply fresh consents under the said Acts. The Board is directed to decide the said consents on merits.

8) Appeal stands disposed of in above terms. The order which was reserved on 10.8.2022 is signed and issued on 18.8.2022.

Certified Copy

 Senior Law Officer
 Appellate Authority
 Government of Punjab
 Deptt. of Science, Technology
 and Environment, CHD
 23-08-2022

Sd/-
 (Rahul Tiwari, IAS)
 Appellate Authority
 -cum-
 Secretary to Government of Punjab,
 Department of Science, Technology
 and Environment, Chandigarh.

176



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar
 Tele Fax:- 0183-2581420 Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com

No.

Regd.

Date:

To

1. The Chief Engineer (Border Range),
Punjab State Power Corporation Ltd,
Amritsar.
2. The Superintending Engineer (Distribution),
Punjab State Power Corporation Limited,
Amritsar.

noted
 31/08/22
 A.E.F. A.E.R.-2
 ਨਵੀਂ ਖਾਤਾ
 FR 31/8



ਦਫਤਰ: ਦਿੱਲੀ 31/08/22

Sub:

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 - M/s Amar Colour Chem India, 26, Focal Point, Amritsar.

Ref:-

PPCB letter no. 2245-47 dated 08/07/2022.

In continuation to above referred letter, it is intimated that the appeal filed by the subject cited industry against the orders passed by Punjab Pollution Control Board vide no. 2245-47 dated 08/07/2022 before the Appellate Authority-cum-Secretary to Govt. of Punjab, Deptt. of Science, Technology & Environment, Chandigarh has been disposed of mentioning that:-

"Keeping in view, the seriousness of the issue relating to the snatching of samples from the officers of the Board and other violations being committed by the appellant industry, I hereby uphold the orders dated 08/07/2022 passed by the Board for the revocation of consents under the provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and further orders dated 08/07/2022 passed for disconnection of electricity connection of the appellant industry. The stay granted vide order dated 18/07/2022 stands vacated."

You are, therefore, directed to comply with the directions already issued vide no. 2245-46 dated 08/07/2022 (copy attached) for disconnection of 02 no. electric connections in premises of subject cited industry, immediately and submit the compliance.

DA/- As above.

Sd/-
**Senior Environmental Engineer
 For and on behalf of PPCB**

Dated. 30/08/2022

Endst. No. 2804

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar for information **with directions to ensure the compliance of directions issued vide no. 2245-46 dated 08/07/2022, contacting concerned PSPCL office, immediately and submit compliance.**

Sd/-
**Senior Environmental Engineer
 For and on behalf of PPCB**

 PUNJAB POLLUTION CONTROL BOARD Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar Tele Fax:- 0183-2581420 Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com

No. 3333

Date: 12/10/2022

To

The Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Amritsar.

Sub: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 - M/s Amar Color Chem India, 26, Focal Point, Amritsar.

Ref: Zonal Office, Amritsar letter no. 2802-04 dated 30/08/2022 and Regional Office noting no. 20151876 dated 11-10-2022 received through enoting.

In reference to report submitted vide above referred noting, it is intimated that the report submitted regarding operation of industry without valid consents of the Board in violation to directions for closure issued by the Board, regular complaints against industry and non-disconnection of electric connection of industry by PSPCL ignoring the directions issued by the Board vide no. 2802-04 dated 30/08/2022 was considered by the Competent Authority of the Board. Considering repeated complaints regarding air and water pollution being caused by industry, the competent authority of the Board decided that Regional Office, Amritsar shall seal entire plant & machinery along with D.G. sets of industry immediately with police protection.

As approved by the Competent Authority of the Board, following directions are issued:-

"Regional Office, Amritsar shall seal entire plant & machinery along with D.G. sets of industry immediately with police protection."

You are hereby directed to comply with above decision/directons and submit compliance report, immediately.

Endst. No. 3334

A copy of the above is forwarded to the Deputy Commissioner, Amritsar for information, please.


Senior Environmental Engineer
For and on behalf of PPCB
Dated. 12/10/2022

Endst. No. 3335

A copy of the above is forwarded to the M/s Amar Color Chem India, 26, Focal Point, Amritsar for information.


Senior Environmental Engineer
For and on behalf of PPCB
Dated. 12/10/2022


Senior Environmental Engineer
For and on behalf of PPCB

178

Government of Punjab
Department of Science, Technology and Environment

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

To

The Member Secretary,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala.

No.20/SLO/AA/2022/

Dated

Subject: Appeal filed by M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar.

The subject cited appeal has been disposed of by the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment vide order dated 16.11.2022. Please find enclosed herewith a certified copy of the said order dated 16.11.2022 for information and necessary action.

sdl-
Senior Law Officer
Appellate Authority

Endst. No.20/SLO/AA/2022/365-368 Dated 17/11/2022

A copy of the above is forwarded to the following for information and necessary action please:

- 1) Personal Assistant to Secretary to Government of Punjab, Department of Science, Technology and Environment, Room No.711, Mini Secretariat, Punjab, Sector-9, Chandigarh.
- 2) The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Amritsar.
- ✓ 3) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar.
- 4) M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar.

Amrik Singh
Senior Law Officer
Appellate Authority

Endst. No.20/SLO/AA/2022/

Dated

A copy of the above is forwarded to the Chairman, Punjab Pollution Control Board, Nabha Road, Patiala for information and necessary action please.

sd/-
Senior Law Officer
Appellate Authority

Government of Punjab
Department of Science, Technology and Environment

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Appeal No.20/SLO/AA/2022

Date of filing: 20.10.2022

Date of Decision: 16.11.2022

M/s Amar Colour Chem India

V/s

Punjab Pollution Control Board

- Present: 1 Mr. Aalok Jagga, Advocate with Ms. Deepshikha Gupta, Advocate alongwith Sh. Rakesh Handa and Sh. Rohit Handa on behalf of the Appellant.
- 2 Er. Arun Kakkar, Senior Environmental Engineer alongwith Er. Annessh Kumar, Assistant Environmental Engineer on behalf of Punjab Pollution Control Board.

ORDER

The present appeal has been filed by M/s Amar Colour Chem India, Old Focal Point, Amritsar u/s 28 of the Water (Prevention and Control of Pollution) Act, 1974 read with section 31 of the Air (Prevention and Control of Pollution) Act, 1981 with a prayer to set aside the refusal dated 18.10.2022 vide which consent to operate has been unreasonably returned / refused by the Board. A further prayer has been made to set aside the letter dated 12.10.2022 vide which directions have been issued for sealing of the entire plant and machinery alongwith D.G. set of the industry and the letter dated 14.10.2022 vide which gas supplier has been directed to stop the supply of gas to the appellant industry by the Board.

- 2) Upon notice, the Punjab Pollution Control Board has put in its appearance and filed reply. The reply was taken on record and copy supplied to the appellant.
- 3) The counsel for the appellant stated that the appellant has applied at-least 4 times to the Board for grant of consent to operate, but each time the Board has not entertained the consent application and returned it to the applicant for no solid reason. The



reason put forth by the Board on 18.10.2022 to clear the raw material to enable the Board to seal the industry to comply with the directions of the Competent Authority cannot be a reason to return the application for consent to the appellant. Now, even the said direction has been carried out by the Board and the plant and machinery of the appellant has been sealed and further directions have been issued to the gas supplier to stop the supply of gas to the appellant industry. The appellant industry at present is totally lying closed and no industrial activity is being carried out by the appellant. The counsel further stated that no air and water pollution is being caused by the industry and the appellant has even provided effluent treatment plant on the direction of the Board. The appellant has again applied for the consent to operate of the Board, but the same is not being granted. The counsel for the appellant further stated that the appellant is complying with the directions of the Board from time to time and even undertake to comply with any further direction which the Board may give, but the industrial unit may at-least be allowed to operate by the Board.

4) The officer of the Board reiterated the same facts, as mentioned in the written statement and confirmed the fact the industrial unit of the appellant at present is lying closed due to the directions of the Board. The officer stated that the appellant is not making compliance of the directions of the Board issued from time to time and was operating the industrial unit in violation of environmental norms. There are repeated complaints against the unit for causing environmental pollution. The appellant has failed to comply with the conditions of the consent earlier granted by the Board and also does not allow the officers of the Board to enter the premises of the industrial unit. Apart from the above, the officer stated that the appellant has not made adequate arrangements for the control of pollution. Elaborating the facts, the officer stated that the appellant was advised to connect all the 8 vessels available in the unit to the air pollution control device and also to make operational, the effluent treatment plant with treatment material / culture and component, but the appellant has failed to do the needful.

5) In rebuttal, the counsel for the appellant admitted that there are 8 vessels in the industrial unit and stated that 2 vessels are connected to the air pollution control device and the remaining vessels are used to store the raw material and chemicals for use in the industrial process and trading purposes. The unit is not having adequate space to connect all the vessels with the air pollution control device and there is no effluent generation. The officer of the Board stated that all the 8 vessels are required to be attached with the air



pollution control system and ETP has to be made operational to treat the effluent generated from laboratory section and washing. To a specific question as to how the operational condition of the ETP is observed by the Board officers when the unit is totally lying closed, the officer stated that treatment material / culture component of ETP always remain active even during the non-operational status of industry. The ETP installed by the appellant is having treatment material / culture and component, as such its operational status can be easily observed, but the appellant is not operating the ETP.

6) Apart from the above facts, the owners of the appellant industry namely Sh. Rakesh Handa and Sh. Rohit Handa, who were present during the hearing, stated that they are doing the present business for the last about 25 years but for some time now they are being harassed by filing of frivolous complaints. They have invested huge money in the industrial unit, providing employment to the people of the area and paying taxes to the Government, but they are not allowed to do the business in a free and fair manner and are dejected.

7) It is not disputed that the appellant has invested huge money in setting up the industrial unit, is providing employment to the people of the area and is paying taxes to the Government exchequer. The right to business or profession, however, is not an absolute right, but is subject reasonable restrictions.

After hearing the parties, examination of the relevant record and considering the complaints as well as the facts and circumstances of the case, it is observed that the permanent closure of industrial unit situated in an industrial area is not a solution to the ongoing problem. However, the industrial unit has to make compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and directions of the Board to contain the cause of pollution. In view of these facts, the appellant industry through its counsel was given reasonable time to consider for the installation of adequate pollution control system to contain the cause of pollution as suggested by the officer of the Board.

After thoughtful consideration, the counsel stated that the appellant is ready and undertakes to connect all the 8 vessels to the air pollution control system and to further make the effluent treatment plant operational with treatment material / culture and component, but requested for 6 month time to make compliance as the system to connect



all the vessels to air pollution control device has to be ordered from Pune, Maharashtra and the work shall be carried out block-wise. The counsel further stated that during the period of six months, the appellant will only use two vessels for industrial purposes and the remaining vessels will be used for storage of raw material. Only those vessels will be put into industrial use which will be connected with the air pollution control system block-wise.

8) In view of the above recorded facts and the undertaking given by the counsel with the consent of the appellant, I hereby allow the operation of the industrial unit subject to the following conditions that:

- a) The appellant shall connect all the 8 vessels of the industrial unit with the air pollution control system within six months from today.
- b) During the period of six months, the appellant shall use only two vessels for industrial processes and purposes which are connected to the air pollution control system and the remaining six vessels shall only be used for storing the raw material (it would however be ensured that such storage should not lead to any pollution) and shall not be used for any purpose which leads to any sort of pollution or any sort of emission generation .
- c) The effluent treatment plant with treatment material / culture and component shall be made operational.
- d) The appellant may connect vessels to the air device in a block wise manner but all six vessels must be connected within 6 months.
- e) The appellant shall only put into use the block-wise vessels to industrial use with prior consent of the Board which have been connected with the air pollution control system.
- f) The orders dated 21.2.2022 and 6.5.2022 earlier passed by the Appellate Authority in the appeal case filed by the appellant with regard to restrictions imposed in the case shall also remain operative.
- g) The industry shall take extra care and adequate precautions to avert any kind of incident which may cause pollution.
- h) The industry would follow all relevant guidelines issued by PPCB from time to time.



9) In view of these facts, the Board is directed to grant consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to the appellant with suitable conditions. The Board shall monitor the progress of the appellant on monthly basis and keep surveillance of the operation of the industrial unit. The Board is further directed to implement this order and allow the opening and commencement of the industrial unit of the appellant immediately but in not more than five days from today during which period the appellant should complete the requisite formalities.

10) The appeal stands disposed of in above terms.

16.11.2022
Pronounced

Sd/-
(Rahul Tiwari, IAS)
Appellate Authority

-cum-

Secretary to Government of Punjab,
Department of Science, Technology and Environment,
Chandigarh.



Certified Copy

Amrik Singh
Senior Law Officer
Appellate Authority
Government of Punjab
Deptt. of Science, Technology
and Environment, CHD
17-11-2022



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar.
 Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: G13ASR200026		Application No : 20305434

To,
Rakesh Handa
 26 Focal Point
 Amritsar, Amritsar-143001

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/ASR/2022/20305434
Date of issue :	16/12/2022
Date of expiry :	23/05/2023
Certificate Type :	Fresh

2. Particulars of the Industry

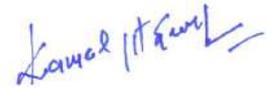
Name & Designation of the Applicant	Rakesh Handa, (Managing Partner)
Address of Industrial premises	Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar-143001
Capital Investment of the Industry	64.5418 lakhs
Category of Industry	Red
Type of Industry	1029-Dyes and Dye- Intermediates
Scale of the Industry	Small
Office District	Amritsar
Consent Fee Details	
Raw Materials (Name with quantity per day)	Basic Dyes @50Kgs/day Glycerine @138Kgs/day Benzaldehyde @5Kgs/day Dimethyl Aniline @7Kgs/day
Products (Name with quantity per day)	Oil Green @100Kgs/day Oil Yellow @100Kgs/day
By-Products, if any, (Name with quantity per day)	As per details submitted.
Details of the machinery and processes	As per details submitted.

"This is computer generated document from OCMMS by PPCB"

Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar, 143001

Page 1

Details of the Effluent Treatment Plant	<i>Trade Effluent @20.0 KLD Domestic Effluent @1.0 KLD</i>
Mode of Disposal	<i>Into PSIEC Sewer after treatment in ETP Into PSIEC Sewer</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As prescribed by the Board.</i>



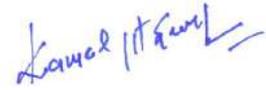
16/12/2022

(Kamaljit Singh)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)****Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The EE, RO, Amritsar for info. and n/a please. The RO, Amritsar shall carry out sampling as per protocol to ensure achievement of effluent standards.

16/12/2022

(Kamaljit Singh)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment^{1/2}s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

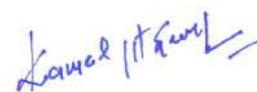
B. SPECIAL CONDITIONS



- a) The industry shall connect all the 8 vessels of the industrial unit with the air pollution control system within six months from today.
- b) During the period of six months, the industry shall use only two vessels for industrial processes and purposes which are connected to the air pollution control system and the remaining six vessels shall only be used for storing the raw material (it would however be ensured that such storage should not lead to any pollution) and shall not be used for any purpose which leads to any sort of pollution or any sort of emission generation.
- c) The effluent treatment plant with treatment material / culture and component shall be made operational.
- d) The industry shall connect vessels to the air device in a block wise manner but all six vessels must be connected within 6 months.
- e) The industry shall only put into use the block-wise vessels to industrial use with prior consent of the Board which have been connected with the air pollution control system.
- f) The orders dated 21.2.2022 and 6.5.2022 earlier passed by the Appellate Authority in the appeal case filed by the industry with regard to restrictions imposed in the case shall also remain operative.
- g) The industry shall take extra care and adequate precautions to avert any kind of incident which may cause pollution.
- h) The industry shall follow all relevant guidelines issued by PPCB from time to time.
- i) The industry shall deposit Environment Compensation of Rs. 8,37,500/- immediately.
- j) The industry will get extended and submit to the Board its BG of Rs. 10 lac before the expiry of the same.
- k) That the industry shall immediately comply with the shortcomings as identified during the technical and environmental audit of the industry which has been conveyed to the industry by Punjab Pollution Control Board and shall submit a compliance report.
- l) That the industry shall operate 02 no. HVS installed at the front boundary and back boundary wall of the industry for 24 hrs in a day for 03-months period regularly and shall get the ambient air emission tested from a lab approved under EPA Act 1986 for the following parameters and shall submit report to the Board within 15-days. 1. SPM 2. Acid Mist 3. SO₂ 4. NO_x, 5. Any other gaseous pollutant as advised by the Environmental Engineer Regional Office and SO ZO Lab Jalandhar.
- m) The industry shall follow the SOP for installation & operation of OCEMS installed at the outlet of ETP and shall connect it with the website of Punjab Pollution Control Board and CPCB and shall keep a record of it.
- n) The industry shall ensure that they will not manufacture any dye or dye intermediate which has been banned by MoEF & CC, CPCB, PPCB or by other Govt of India agency.
- o) The industry shall ensure that there is no complaint regarding the discharge of untreated emission and waste water by the industry in the area.
- p) EERO shall visit the industry every 15-day period and conduct air emission sampling from the stack, ambient air quality monitoring for 08-hours, ETP monitoring and to check the compliance of shortcomings as identified during the Technical & Environmental Audit of the industry and shall submit the complete report along with the recommendations.
- q) EERO shall comply with the order of the Appellate Authority dated 16/11/2022 in the true letter & spirit.
- r) PP shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
- s) PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities. (See attached banner)
- t) PP shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
- u) The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
- v) The industry shall operate its ETP efficiently & adequately so as to achieve the prescribed effluent

standards.

x) The RO, Amritsar shall carry out sampling as per protocol to ensure achievement of effluent standards.



16/12/2022

(Kamaljit Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)





PUNJAB POLLUTION CONTROL BOARD

Zonal Office, 164, Focal Point, Mehta Road, Amritsar.

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: G13ASR200026

Application No : 20213892

To,
Rakesh Handa
 26 Focal Point
 Amritsar, Amritsar-143001

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Fresh/ASR/2022/20213892
Date of issue :	02/12/2022
Date of expiry :	23/05/2023
Certificate Type :	Fresh

2. Particulars of the Industry

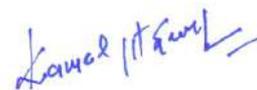
Name & Designation of the Applicant	Rakesh Handa, (Managing Partner)
Address of Industrial premises	Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar-143001
Capital Investment of the Industry	64.5418 lakhs
Category of Industry	Red
Type of Industry	1029-Dyes and Dye- Intermediates
Scale of the Industry	Small
Office District	Amritsar
Consent Fee Details	
Raw Materials (Name with Quantity per day)	Basic Dyes @50Kgs/day Glycerine @138Kgs/day Benzaldehyde @5Kgs/day Dimethyl Aniline @7Kgs/day
Products (Name with Quantity per day)	Oil Green @100Kgs/day Oil Yellow @100Kgs/day
By-products, if any, (Name with Quantity per day)	As per detail submitted

"This is computer generated document from OCMMS by PPCB"

Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar, 143001

Page 1

Details of the machinery and process	As per detail submitted
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	PNG @60m3/h
Type of Air Pollution Control Devices to be installed	Not Required
Stack height provided with each boiler/thermo heater/Furnace etc.	Thermopack Stack33(Ground Level)/21(Roof Level)
Sources of emissions and type of pollutants	TanksAcid Mist
Standards to be acheived under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the Board.



02/12/2022

(Kamaljit Singh)
Environmental Engineer

For & on behalf
of

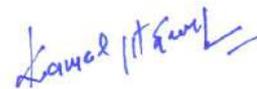
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The EE, Ro, Amritsar for information and n/a please.



02/12/2022

(Kamaljit Singh)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
½In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.½
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
<i>Less than 2 ton/hr.</i>	800 mg/NM3	1200 mg/NM3
<i>2 ton to 10 ton/hr.</i>	500 mg/NM3	1000 mg/NM3
<i>Above 10 ton to 15 ton/hr</i>	350 mg/NM3	500 mg/NM3
<i>Above 15 ton/hr</i>	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

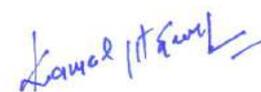
- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS



- a) The industry shall connect all the 8 vessels of the industrial unit with the air pollution control system within six months from today.
- b) During the period of six months, the industry shall use only two vessels for industrial processes and purposes which are connected to the air pollution control system and the remaining six vessels shall only be used for storing the raw material (it would however be ensured that such storage should not lead to any pollution) and shall not be used for any purpose which leads to any sort of pollution or any sort of emission generation.
- c) The effluent treatment plant with treatment material / culture and component shall be made operational.
- d) The industry shall connect vessels to the air device in a block wise manner but all six vessels must be connected within 6 months.
- e) The industry shall only put into use the block-wise vessels to industrial use with prior consent of the Board which have been connected with the air pollution control system.
- f) The orders dated 21.2.2022 and 6.5.2022 earlier passed by the Appellate Authority in the appeal case filed by the industry with regard to restrictions imposed in the case shall also remain operative.
- g) The industry shall take extra care and adequate precautions to avert any kind of incident which may cause pollution.
- h) The industry shall follow all relevant guidelines issued by PPCB from time to time.
- i) The industry shall deposit Environment Compensation of Rs. 8,37,500/- immediately.
- j) The industry will get extended and submit to the Board its BG of Rs. 10 lac before the expiry of the same.
- k) That the industry shall immediately comply with the shortcomings as identified during the technical and environmental audit of the industry which has been conveyed to the industry by Punjab Pollution Control Board and shall submit a compliance report.
- l) That the industry shall operate 02 no. HVS installed at the front boundary and back boundary wall of the industry for 24 hrs in a day for 03-months period regularly and shall get the ambient air emission tested from a lab approved under EPA Act 1986 for the following parameters and shall submit report to the Board within 15-days. 1. SPM 2. Acid Mist 3. SO₂ 4. NO_x, 5. Any other gaseous pollutant as advised by the Environmental Engineer Regional Office and SO ZO Lab Jalandhar.
- m) The industry shall follow the SOP for installation & operation of OCEMS installed at the outlet of ETP and shall connect it with the website of Punjab Pollution Control Board and CPCB and shall keep a record of it.
- n) The industry shall ensure that they will not manufacture any dye or dye intermediate which has been banned by MoEF & CC, CPCB, PPCB or by other Govt of India agency.
- o) The industry shall ensure that there is no complaint regarding the discharge of untreated emission and waste water by the industry in the area.
- p) EERO shall visit the industry every 15-day period and conduct air emission sampling from the stack, ambient air quality monitoring for 08-hours, ETP monitoring and to check the compliance of shortcomings as identified during the Technical & Environmental Audit of the industry and shall submit the complete report along with the recommendations.
- q) EERO shall comply with the order of the Appellate Authority dated 16/11/2022 in the true letter & spirit.
- r) PP shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
- s) PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities. (See attached banner)
- t) PP shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
- u) The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.



02/12/2022

(Kamaljit Singh)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420

Website:- www.ppcb.gov.in

email:- seezoasr@yahoo.com

No.

Regd.

Date:

To

M/s Amar Colour Chem India,
26, Focal Point,
Amritsar.

Subject: Directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 (20189558).

Whereas, it is obligatory part of the institute to obtain the consent to establish (NOC) u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 before the establishment/expansion of the unit.

And whereas, it is obligatory part of the industry to obtain the consent of the Board to operate an industrial plant u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharging of effluent/emissions from its industrial premises.

And whereas, it is mandatory on the part of industry to provide adequate and appropriate pollution control facilities to bring down the concentration of various pollutants in its effluent/emission within the permissible limits prescribed by the Board.

And whereas, Regional Office, Amritsar reported that the industry was granted consent to operate under Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/ASR/2022/20305434 dated 16/12/2022 and consent to operate under Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/ASR/2022/20213892 dated 02.12.2022, valid upto 23.05.2023 each, for manufacturing Oil Green @100Kgs/day and Oil Yellow @100Kgs/day subject to the suitable conditions and specific as under:-

- a. The industry shall connect all the 8 vessels of the industrial unit with the air pollution control system within six months from today.
- b. During the period of six months, the industry shall use only two vessels for industrial processes and purposes which are connected to the air pollution control system and the remaining six vessels shall only be used for storing the raw material (it would however be ensured that such storage should not lead to any pollution) and shall not be used for any purpose which leads to any sort of pollution or any sort of emission generation.
- c. The effluent treatment plant with treatment material / culture and component shall be made operational.
- d. The industry shall connect vessels to the air device in a block wise manner but all six vessels must be connected within 6 months.
- e. The industry shall only put into use the block-wise vessels to industrial use with prior consent of the Board which have been connected with the air pollution control system.
- f. The orders dated 21.2.2022 and 6.5.2022 earlier passed by the Appellate Authority in the appeal case filed by the industry with regard to restrictions imposed in the case shall also remain operative.
- g. The industry shall take extra care and adequate precautions to avert any kind of incident which may cause pollution.
- h. The industry shall follow all relevant guidelines issued by PPCB from time to time.
- i. The industry shall deposit Environment Compensation of Rs. 8,37,500/- immediately.

- j. The industry will get extended and submit to the Board its BG of Rs. 10 lac before the expiry of the same.
- k. That the industry shall immediately comply with the shortcomings as identified during the technical and environmental audit of the industry which has been conveyed to the industry by Punjab Pollution Control Board and shall submit a compliance report.
- l. That the industry shall operate 02 no. HVS installed at the front boundary and back boundary wall of the industry for 24 hrs in a day for 03-months period regularly and shall get the ambient air emission tested from a lab approved under EPA Act 1986 for the following parameters and shall submit report to the Board within 15-days. 1. SPM 2. Acid Mist 3. SO₂ 4. NO_x, 5. Any other gaseous pollutant as advised by the Environmental Engineer Regional Office and SO ZO Lab Jalandhar.
- m. The industry shall follow the SOP for installation & operation of OCEMS installed at the outlet of ETP and shall connect it with the website of Punjab Pollution Control Board and CPCB and shall keep a record of it.
- n. The industry shall ensure that they will not manufacture any dye or dye intermediate which has been banned by MoEF & CC, CPCB, PPCB or by other Govt of India agency.
- o. The industry shall ensure that there is no complaint regarding the discharge of untreated emission and waste water by the industry in the area.
- p. EERO shall visit the industry every 15-day period and conduct air emission sampling from the stack, ambient air quality monitoring for 08-hours, ETP monitoring and to check the compliance of shortcomings as identified during the Technical & Environmental Audit of the industry and shall submit the complete report along with the recommendations.
- q. EERO shall comply with the order of the Appellate Authority dated 16/11/2022 in the true letter & spirit.
- r. PP shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
- s. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities. (See attached banner)
- t. PP shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
- u. The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
- v. The industry shall operate its ETP efficiently & adequately so as to achieve the prescribed effluent Standards.
- w. The RO, Amritsar shall carry out sampling as per protocol to ensure achievement of effluent standards.

And whereas, thereafter the industry was persued regularly to deposit the Environmental Compensation imposed however it has failed to deposit the same till date.

And whereas, now a telephonic complaint was received in Regional Office regarding the Air Pollution caused by industry in its vicinity. Accordingly the industry was visited on 03.01.2023 and it was observed as under:-

1. The industry has connected all the reaction vessels (08 no.) of the yellow auramine manufacturing section with the already install wet scrubber.
2. During visit only 02 no. reaction vessels (claim to be as storage vessel by the industry) at the first floor were in operation and wet scrubber provided as Air Pollution Control Device to the vessels was also in operation.
3. Reaction vessel at the green malachite manufacturing section was not in operation during visit, however it can be concluded that it has been operated

recently. The industry has not provided any Air Pollution Control Device to this reaction vessel.

4. ETP installed by the industry was not in operation and no effluent was observed at inlet. Stabilization of the ETP with media culture cannot be observed as the industry has covered Aeration tank of the ETP with metal cover. Representative of the industry informed that aeration tank has been stabilized with media culture, however to prevent dust from falling in the tank, they have covered the same. Further informed that no effluent is generated from the premises, as such ETP is rarely being used.

And whereas, the industry was found violating various provisions of Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act, 1981 and also violating the conditions of consents granted to it under the said Acts.

And whereas, show cause notice for revocation of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were issued vide letter no. 360-61 dated 08/02/2023 with an opportunity to file reply in writing.

And whereas, after deliberate consideration of the reply submitted by the in the above said matter, it was concluded as under:-

1. Since the industry has connected all the 08 no. reaction vessels of the yellow auramine manufacturing section to the existing APCD (meant for arresting emissions of only 02 no. reaction vessels), therefore the Air Pollution Control Device is under capacity or in-adequate to handle the fugitive emissions of 08 no. reaction vessels. Further the industry has not submitted any feasibility/technical report regarding the adequacy of this wet scrubber for arresting the emissions from 08 no. reaction vessels.
2. During visit to the industry, Reaction vessel at the green malachite manufacturing section was not in operation however from the onsite condition/physical condition of the vessel it was concluded that it has been operated recently and no Air Pollution Control Device has been provided to the reaction vessel at the green malachite manufacturing section.
3. ETP installed by the industry has not been made operational as Stabilization of the ETP with media culture cannot be observed as the industry has covered Aeration tank of the ETP with metal cover. Further during the visit, the industry has given lame excuse that to prevent dust from falling in the tank, they have covered the aeration tank.
4. The industry has installed OCEMS at the outlet of ETP however operation of the same alongwith record and compliance regarding its connection with Punjab Pollution Control Board and CPCB has not been submitted by the industry till date. The industry here has again given lame excuse that there is no discharge of wastewater from the premises.
5. The industry has failed to submit compliance report regarding shortcomings as identified during the technical and environmental audit of the industry which has been conveyed to the industry by Punjab Pollution Control Board.
6. The industry has failed to submit compliance regarding the operation of 02 no. HVS installed at the front boundary and back boundary wall of the industry for 24 hrs in a day for 03-months period regularly and getting the ambient air emission tested from a lab approved under EPA Act 1986 for required parameters.

From above it can be concluded that the reply submitted by the industry is not satisfactory as it has failed to comply with the orders of the appellate authority dated 16.11.2022 and failed to comply with the conditions of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the industry has been regular violator and repeated complaints regarding discharging of fugitive emission by it has been received from the complainant Sh. Davinderpal Singh through whatsapp and telephonically, since the last

visit to the industry, which clearly show that the industry has been operating its all vessels in the yellow auramine manufacturing section with in-adequate/under capacity APCD and vessel in the green malachite manufacturing section without any APCD leading to the nuisance in the surrounding.

And whereas, the industry has failed to comply with the conditions of consent granted to it and is violating various provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981, as such the consents to operate granted to the industry under the said Acts have been revoked vide letter no. 625-26 dated 09/03/2023.

And whereas, the matter has been considered by the Competent Authority and decided to issue the directions u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 for the closure of the industry.

Now, therefore, Punjab Pollution Control Board, in exercise of the power conferred upon the Board u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 & u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 having been fully satisfied that it is a fit case to issue directions and here by, direct as follows:-

1. That the industry will stop operating an Industrial Plant & stop forthwith discharging any emissions/effluent from its industrial premises into atmosphere.
2. That industry shall not restart any process/plant unless all necessary air pollution control measures are taken and concentration of various pollutants conforms to the emissions/effluent standards laid down by the Board.
3. That the industry shall not restart discharging air pollutants until it obtains the consent of the Board to operate an Industrial Plant refused u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 u/s 25/26 of the Water (Prevention & Control of Pollution) Act 1974.
4. That Punjab State Power Corporation Ltd. will disconnect the supply of electricity available to industry.

In case of the failure to comply with the above directions, you are liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 & as amended in 1988 and u/s 37(1) of the Air (Prevention & control of Pollution) Act, 1981 as amended in 1987.

CDE-2 / A.E.B-2
 09/03/2023
 [Signature]

[Signature]
Senior Environmental Engineer
For and on behalf of the PPCB

Endst. No. 632

Dated 09/3/2023

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Punjab Pollution Control Board, **Amritsar** for information and necessary action. **He is directed to submit the compliance immediately.**



[Signature]
Senior Environmental Engineer
For and on behalf of the PPCB

 PUNJAB POLLUTION CONTROL BOARD Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar Tele Fax:- 0183-2581420 Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com
--

No.
To

Regd.

Date:

1. The Chief Engineer (Border Range),
Punjab State Power Corporation Ltd,
Amritsar.
2. The Superintending Engineer (Distribution),
Punjab State Power Corporation Limited,
Amritsar.



CDE-1 / A.E.R.-2
 10/03/2023
 10/03/2023

Sub:

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 - M/s Amar Colour Chem India, 26, Focal Point, Amritsar (20189558).

In reference to above, it is intimated that considering violations of the industry, Competent Authority has decided to disconnect the supply of electricity available to the premises of subject cited industry. In reference to SDO (Technical), PSPCL, Sub Division, Mall Mandi office Letter no. 93 dated 18/01/2022, it has been informed that there are 2 no. electric connections in the premises under the name:-

- i. M/s Amar Colour Chemical, 26, Focal Point, Amritsar (Medium supply), 3002964291 (84KW/94KVA)
- ii. M/s Amar Colour Chem (India), 26-A, Focal Point, Amritsar (Small power) SP-3005255633 (19.97KW/20KVA)

You are, therefore, directed u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to comply with the following direction:-

"That the authorities concerned shall disconnect both power connection/load as mentioned at (i) & (ii) above, in the subject cited premises with immediate effect."

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981.

sdl

**Senior Environmental Engineer
For and on behalf of Chief Env. Engineer**

Endst. No. 629Dated. 09/3/2023

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar for information and necessary action and **with directions to ensure the compliance of above directions and keep watch on the industry that it may not operate without valid consents to operate of the Board.**

**Senior Environmental Engineer
For and on behalf of Chief Env. Engineer**

Endst. No. _____

Dated. _____

A copy of the above is forwarded to the M/s Amar Colour Chem India, 26, Focal Point, Amritsar for information.

**Senior Environmental Engineer
For and on behalf of Chief Env. Engineer**

Visit Report of M/s Amar Colour Chem India, 26 Focal Point, Amritsar

Now to check latest status the industry was visited by team constituted by Higher Authority of the Board on 11.04.2023, consisting of Sh. Sukhdev Singh, Environmental Engineer, Regional Office, Batala, Sh. Jatinder Soni, Environmental Engineer, Regional Office, Amritsar and Sh. Amritpal Singh Chahal, Assistant Environmental Engineer, Regional Office, Amritsar. During visit, it was observed as under:-

1. The industry was not in operation, however electric connection of the industry is still intact. During visit, Sh. Rohit Handa representative of the industry informed that the industry is not in operation today as they have taken shut down for maintenance for the day.
2. The industry has installed ETP for treatment of effluent generated from its premises, however no effluent was observed in its collection tank. There are 02 no. aeration tanks in series provided to this ETP, however very less effluent/water was observed in the first aeration tank and no water/effluent was observed in the second aeration tank, which indicate that the ETP has not been stabilized and not in operational condition. The industry has not provided any flow meter at the outlet of ETP and has not maintained any record regarding the operation of ETP.
3. The sensor of OCEMS connected to the outlet of ETP was without any lock and key arrangement, hence prone to tempering.
4. In the yellow auramine section, the industry has provided 06 no. vessels/reaction tanks on second floor and 07 no. vessels/reaction tanks on first floor. During visit the industry claimed that 02 no. vessels/reaction tanks on the first floor and 02 no. vessels/reaction tanks on the second floor are not being used in the process, however all the vessels are being provided with connections and agitating motors, which clearly indicates that all the reactions vessels are in operationable condition.

At the second floor, out of the remaining 04 no. reactions vessels, one was not connected with any APCD, one was individually connected to one of the two wet scrubbers and remaining 02 no. vessels are connected to other wet scrubber.

At the first floor, all remaining 05 no. vessels/reaction tanks were connected to the wet scrubber with which 02 no. vessels/reaction tanks from second floor are also connected.

As such one wet scrubber is only connected with one no. vessel/reaction tank and the other wet scrubber was connected with total 07 no. vessel/reaction tanks

The industry has not provided any sampling arrangement in the form of ladder and platform to the stacks of existing wet scrubber to carry out emission sampling.

5. In the green malachite section, the industry has provided 07 no. vessels/reaction tanks on the ground floor. During visit the industry claimed that 03 no. vessels/reaction tanks are not being used in the process, however all the vessels are being provided with

connections and agitating motors, which clearly indicates that all the reactions vessels are in operationable condition. Remaining 04 no. vessels/reaction tanks were connected to a common pipe through ID fan alongwith stack of inadequate height. It has not provided APCD to this section.

Meanwhile the industry has applied for obtaining fresh consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 through OCMMS dated 16.03.2023 and 31.03.2023 on both occasions consent applications were returned being in complete. During the applications the industry has submitted adequacy report of the APCDs, wherein it has been mentioned that 02 no. wet scrubbers have been provided as APCDs to the yellow auramine section which are not being concurrent as observed during the visit. Further mentioned that wet scrubber has been provided to the green malachite section which is also contradictory as observed during visit as no ACPD has been provided to the green malachite section yet. There has been no mentioning of emission standards to achieved by these APCDs.

In view of above, it was concluded that the industry has failed to comply with orders dated 16.11.2022 of Hon'ble Appellate Authority and has been operating the vessels/reaction tanks without connecting the same to adequate Air Pollution Control Devices. Further the industry has failed to comply with the directions of Board and has been deliberately operating the industry, causing nuisance to the society.

It is therefore recommended that:-

1. Bank Guarantee bearing no. 051BG01212210001 amount to Rs. 10 Lac deposited by the industry in this office valid upto 11.09.2023 as an assurance to comply with decisions of the hearing dated 06.08.2021 and the provision of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 shall be encashed as the industry has failed to comply with the directions of the Board and conditions of the consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
2. Environmental Compensation of suitable amount shall be imposed on the industry for operating the unit in violations of the directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981 for its closure.



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar

Tele Fax:- 0183-2581420 Website:- www.ppcb.gov.in email:- seezoasr@yahoo.com

No. 1365

Date: 24/05/2023

To

The Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Amritsar.

Sub: Directions for violations of the provisions of the Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 - M/s Amar Colour Chem India, 26, Focal Point, Amritsar.

In reference to above, it is intimated that considering the report and recommendations of the Regional Office that the industry is not complying with Environmental Laws, it has been decided by the Competent Authority to seal the plant & machinery of the subject cited industry.

Therefore, you are directed to seal the plant & machinery of the industry and submit compliance report immediately.

This issues with the approval of the Hon'ble Chairman of the Board.


Senior Environmental Engineer
For and on behalf of PPCB

Endst. No. 1366

Dated 24/05/2023

A copy of the above is forwarded to the M/s Amar Colour Chem India, 26, Focal Point, Amritsar for information.


Senior Environmental Engineer
For and on behalf of PPCB

GSTIN : 03AACFA0128R1ZO



Amar Colour Chem India

A GOVERNMENT RECOGNIZED EXPORT HOUSE

Manufacturers, Importers & Exporters of Basic Dyes, Chemicals & Pharma Raw Materials

Work & Corp. Office. : Plot No. 26,
Old Focal Point, Near Hyatt Hotel,
Amritsar 143001 (Punjab) INDIA.

+91-97792-60903
+91-62849-16659
+91-98150-91377

accexporters@hotmail.com
info@amarcolour.com
rohit@amarcolour.com

AmarindiaLtd
amarcolour
www.amarcolour.com

Dated 24.05.2023,

To

SDO

The Regional Office

Punjab Pollution Control Board

Amritsar

In reference to your letter in which you are directed to seal our plant and machinery we would like to inform you that we have huge quantity Semi & Raw Material stored in our machines and pipelines so sealing of plant on immediate basis is not possible we need to clear the materials and batches, and this will take minimum 25 days to avoid any mishappening.

Further we would like to inform you that we have complied with all the directions issued by The Principal Secretary on 16.11.2022 no further compliances are pending at our end. We have applied 3 times consent online on your portal but denied our case with 3 to 4 clarification which is totally all irrelevant you are disturbing our business many workers are residing and working in our plant and they have only this source of income if you seal our plant we will not be able to give them their salaries and its difficult for them to survive in a very hard time,

Thanks, Regards

Rohit Handa
Rohit Handa

Government of Punjab
Department of Science, Technology and Environment

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

To

The Member Secretary,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala.

No.12/SLO/AA/2023/

Dated

Subject: Appeal filed by M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar.

The subject cited appeal has been disposed of by the Appellate Authority-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment vide order dated 31.05.2023. Please find enclosed herewith a certified copy of the said order dated 31.05.2023 for information and necessary action.

Sd/-
Senior Law Officer
Appellate Authority

Endst. No. 12/SLO/AA/2023/170-172

Dated 5/6/2023

A copy of the above is forwarded to the following for information and necessary action please:

- 1) Personal Assistant to Secretary to Government of Punjab, Department of Science, Technology and Environment, Room No.726, Mini Secretariat, Punjab, Sector-9, Chandigarh.
- ✓ 2) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar.
- 3) M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel, Amritsar.

Amrik Singh
Senior Law Officer
Appellate Authority

Endst. No. 12/SLO/AA/2023/

Dated

A copy of the above is forwarded to the Chairman, Punjab Pollution Control Board, Nabha Road, Patiala for information please.

Sd/-
Senior Law Officer
Appellate Authority

Before the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Government of Punjab, Department of Science, Technology and Environment

Appeal No.12/SLO/AA/2023

Date of Filing: 19.04.2023

Date of Decision: 31.05.2023

M/s Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayat Hotel,
Amritsar

Vs.

Punjab Pollution Control Board

- Present: 1 Mr. Aalok Jagga, Advocate with Ms. Deepshikha Gupta, Advocate alongwith Sh. Rohit Handa on behalf of the Appellant.
- 2 Er. Anness Kumar, Assistant Environmental Engineer on behalf of Punjab Pollution Control Board.

Order

At the very outset, the counsel for the appellant stated that the Board has unreasonably revoked the consents to operate of the appellant industry under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide order dated 9.3.2023. The appellant has invested huge money and is suffering heavy financial losses due to the closure of the industry. The Counsel on behalf of the appellant has made a statement with responsibility that the appellant has duly complied with the conditions levied by the Appellate Authority. One of the neighbors of the appellant is filing frivolous complaints with the Board. The counsel specifically stated that Sh. Harpal Singh, Senior Environmental Engineer of the Board is not allowing the operation of the industrial unit and always rejects the applications of the appellant without any reasons. The appellant is approaching the Appellate Authority for the fourth time for allowing the operation of the industrial unit. The counsel further stated that the appellant will apply for fresh consent to operate of the Board, but the same may be directed to be decided by the Board in a time bound manner. If the Board has any objection to the grant of consent to operate, the objections may be conveyed to the appellant or his counsel and they will remove the same to the satisfaction of the



Board. However, the consent to operate may not be again refused in a similar manner without any consideration.

2) The officer of the Board stated that there are persistent complaints against the industry, which is being and was visited from time to time by the officers of the Board but was found not complying with environmental norms as well as the conditions imposed in the order of the Appellate Authority. The Board has revoked and refused the consents to operate of the appellant industry after duly considering the case on merits.

3) After hearing the parties and examination of the case, it is observed that the appellant has in fact approached the Appellate Authority on three occasions earlier and the Appellate Authority has passed orders dated 11.01.2022, 6.5.2022, 18.8.2022 and 16.11.2022 thereby disposing of the appeals filed by M/s Amar Colour Chem India, Amritsar. It is for the fourth time that the appellant has approached the Appellate Authority. The appellant has made a statement with responsibility that adequate pollution control arrangements have been made, the industry is complying with the environmental norms and the conditions imposed by the Appellate Authority. Specific allegation has been made that Sh. Harpal Singh, Senior Environmental Engineer, Zonal Office, Amritsar is not allowing the operation of the industrial unit and the consent applied by the industry is declined without any consideration on merits.

In the given circumstances, the industry may apply for fresh consent to operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Sh. Harpal Singh, Senior Environmental Engineer will not deal with the consent applications of the industry. The Environmental Engineer Regional Office, Amritsar will directly put up the case to the Senior Environmental Engineer, Jalandhar who will move the case to Chief Environmental Engineer, Jalandhar. If the Board proposes to put up any practical objection, the same will be conveyed to the appellant who in turn will act to remove the objection. The consent applications of the industry under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 will be duly considered and decided by the Board on merits within 15 days positively. With these observations and directions, the appeal filed by the appellant stands disposed of.

31.05.2023
Pronounced

Sd/-
(Rahul Tiwari, IAS)
Appellate Authority
-cum-

Secretary to Government of Punjab,
Department of Science, Technology
and Environment, Chandigarh.

Certified Copy

Amrik Singh
Senior Law Officer
Appellate Authority
Government of Punjab
Deptt. of Science, Technology
and Environment, CHD
05-06-2023



Visit Report of M/s Amar Colour Chem India, 26 Focal Point, Amritsar

To verify the latest status the industry was again visited by this office on 08.06.2023 and it was observed as under:-

1. The industry was not in operation and electric connection of the industry was found intact.
2. The representative of the industry during visit informed that they have not operated the industry for last 07 days in compliance to the directions, however he refused to get the machinery sealed as he repeatedly stated that any mishapening/hazardous accident may occur during sealing of the machinery.
3. The industry has connected 09 no. reaction vessels of yellow auramine section to the already installed wet scrubbers and has now installed separate wet scrubber as APCD to the green malachite manufacturing section (04 no. reaction vessel and 06 no. storage tanks).
4. The industry has provided sampling holes into stack of APCDs for facilitation of emission sampling.
5. The industry has now stabilized the effluent treatment plant with development of bacteria in the 02 no. aeration tanks along with aeration. No effluent was observed at the inlet, outlet and in any other component of the ETP. The industry has provided flow meter at the outlet of ETP
6. The industry has connected its OCEMS to the server of the Board and has now provided lock and key arrangement to the sensor of OCEMS connected to the outlet of ETP.

The industry has now provided APCD to the yellow auramine manufacturing section as well as green malachite manufacturing section and has stabilized the effluent treatment plant, however the process of the industry has to be got analyzed from a Government agency/Institute of Reputes so that adequacy of APCD as well as ETP can be checked and further emission/effluent control measures if required may be adopted by the industry.



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar.
 Website:- www.ppcb.gov.in



Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: G13ASR200026		Application No : 22167192

To,
Rakesh Handa
26 Focal Point
Amritsar, Amritsar-143001

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/ASR/2023/22167192
Date of issue :	27/06/2023
Date of expiry :	31/12/2023
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Rakesh Handa, (Managing Partner)
Address of Industrial premises	Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar-143001
Capital Investment of the Industry	64.5418 lakhs
Category of Industry	Red
Type of Industry	1029-Dyes and Dye- Intermediates
Scale of the Industry	Small
Office District	Amritsar
Consent Fee Details	
Raw Materials (Name with quantity per day)	Basic Dyes @50Kgs/day Glycerine @138Kgs/day Benzaldehyde @5Kgs/day Dimethyl Aniline @7Kgs/day
Products (Name with quantity per day)	Oil Yellow @100Kgs/day Oil Green @100Kgs/day
By-Products, if any, (Name with quantity per day)	As per details submitted.
Details of the machinery and processes	As per details submitted.

"This is computer generated document from OCMMS by PPCB"

Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar, 143001

Page 1

Details of the Effluent Treatment Plant	<i>ETP for Trade Effluent @20.0 KLD Domestic Effluent @1.0 KLD</i>
Mode of Disposal	<i>Trade Effluent @ 20.0 KLD into PSIEC Sewer after treatment in ETP Domestic Effluent @ 1.0 KLD into PSIEC Sewer</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As prescribed by the Board.</i>



27/06/2023

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)**Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The EE, RO, Amritsar for information. He is also directed not to seal the plant & machinery of the industry upto 31/12/2023.



27/06/2023

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment^{1/2}s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall get the environmental audit/study regarding adequacy of Effluent treatment plant, Air pollution Control Devices installed for control of fugitive emission from various processes, from IIT Delhi on its own cost within 3 months.
2. The industry shall mark each vessel/storage tank/any tank present in its premises with permanent sticker mentioning the name as well as functioning on the same.
3. That the industry shall operate 02 no. HVS installed at the front boundary and back boundary wall of the industry for 24 hrs in a day for 03-months period regularly and shall get the ambient air emission tested from a lab approved under EPA Act 1986 for the following parameters and shall submit report to the Board within 15-days. 1. SPM 2. Acid Mist 3. SO₂ 4. NO_x, 5. Any other gaseous pollutant as advised by the Environmental Engineer Regional Office and SO ZO Lab Jalandhar.
4. The industry shall follow the SOP for installation & operation of OCEMS installed at the outlet of ETP and shall connect it with the website of Punjab Pollution Control Board and CPCB and shall keep a record of it.
5. The industry shall ensure that they will not manufacture any dye or dye intermediate which has been banned by MoEF & CC, CPCB, PPCB or by other Govt of India agency.
6. The industry shall ensure that there is no complaint regarding the discharge of untreated emission and waste water by the industry in the area.
7. PP shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
8. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities. (See attached banner)
9. PP shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
10. The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
11. The industry shall operate its ETP efficiently & adequately so as to achieve the prescribed effluent Standards.



27/06/2023

(Satyajeet Singh Attri)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar
 Website:- www.ppcb.gov.in



Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: G13ASR200026		Application No : 21914710

To,
Rakesh Handa
26 Focal Point
Amritsar, Amritsar-143001

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Fresh/ASR/2023/21914710
Date of issue :	27/06/2023
Date of expiry :	31/12/2023
Certificate Type :	Fresh

2. Particulars of the Industry

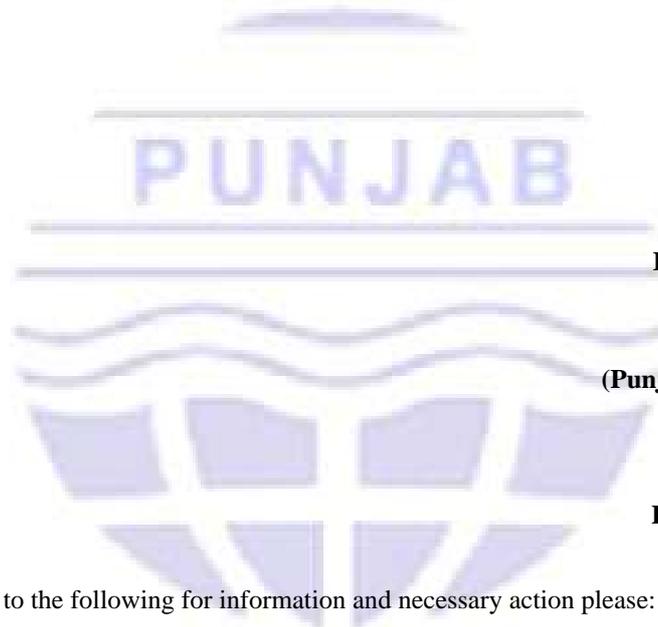
Name & Designation of the Applicant	Rakesh Handa, (Managing Partner)
Address of Industrial premises	Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar-143001
Capital Investment of the Industry	64.5418 lakhs
Category of Industry	Red
Type of Industry	1029-Dyes and Dye- Intermediates
Scale of the Industry	Small
Office District	Amritsar
Consent Fee Details	
Raw Materials (Name with Quantity per day)	Basic Dyes @50Kgs/day Glycerine @138Kgs/day Benzaldehyde @5Kgs/day Dimethyl Aniline @7Kgs/day
Products (Name with Quantity per day)	Oil Yellow @100Kgs/day Oil Green @100Kgs/day
By-products, if any, (Name with Quantity per day)	As per details submitted.
Details of the machinery and process	As per details submitted.

"This is computer generated document from OCMMS by PPCB"

Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar, 143001

Page1

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	<i>PNG @60m³/h in Thermopack of capacity 8 Lac KCal HSD for DG set of capacity 82.5 KVA</i>
Type of Air Pollution Control Devices to be installed	<i>Thermopack- NR D.G. Set- canopy with adequate stack Process emissions from yellow auramine section- Packed tower wet scrubber Process emissions from green malachite section- Packed tower wet scrubber</i>
Stack height provided with each boiler/thermo heater/Furnace etc.	<i>Adequate stack with thermopack, D.G. sets and Packed tower wet scrubbers</i>
Sources of emissions and type of pollutants	<i>Thermopack- NR D.G. Set- canopy with adequate stack Process emissions from yellow auramine section- Packed tower wet scrubber Process emissions from green malachite section- Packed tower wet scrubber</i>
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	<i>As prescribed by the Board.</i>



Satyajeet Attri

27/06/2023

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The EE, RO, Amritsar for information. He is directed for not to seal the plant & machinery of the industry upto 31/12/2023.

Satyajeet Attri

27/06/2023

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
½In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.½
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
<i>Less than 2 ton/hr.</i>	800 mg/NM3	1200 mg/NM3
<i>2 ton to 10 ton/hr.</i>	500 mg/NM3	1000 mg/NM3
<i>Above 10 ton to 15 ton/hr</i>	350 mg/NM3	500 mg/NM3
<i>Above 15 ton/hr</i>	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall get the environmental audit/study regarding adequacy of Effluent treatment plant, Air pollution Control Devices installed for control of fugitive emission from various processes, from IIT Delhi on its own cost within 3 months.
2. The industry shall mark each vessel/storage tank/any tank present in its premises with permanent sticker mentioning the name as well as functioning on the same.
3. That the industry shall operate 02 no. HVS installed at the front boundary and back boundary wall of the industry for 24 hrs in a day for 03-months period regularly and shall get the ambient air emission tested from a lab approved under EPA Act 1986 for the following parameters and shall submit report to the Board within 15-days. 1. SPM 2. Acid Mist 3. SO₂ 4. NO_x, 5. Any other gaseous pollutant as advised by the Environmental Engineer Regional Office and SO ZO Lab Jalandhar.
4. The industry shall follow the SOP for installation & operation of OCEMS installed at the outlet of ETP and shall connect it with the website of Punjab Pollution Control Board and CPCB and shall keep a record of it.
5. The industry shall ensure that they will not manufacture any dye or dye intermediate which has been banned by MoEF & CC, CPCB, PPCB or by other Govt of India agency.
6. The industry shall ensure that there is no complaint regarding the discharge of untreated emission and waste water by the industry in the area.
7. PP shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
8. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities. (See attached banner)
9. PP shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
10. The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
11. The industry shall operate its ETP efficiently & adequately so as to achieve the prescribed effluent Standards.



27/06/2023

(Satyajeet Singh Attri)
Environmental Engineer

For & on behalf
of

